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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
Original Application No. 1132 OF 2024

In the matter of:  
Deepak

Applicant

Vs.

State of Haryana

Respondents

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**Filed by Adv. Atif Suhrawardy  
On behalf of Central Pollution Control Board**

**Place: Delhi  
Dated: 20.05.2025**

**Final Report of the Joint Committee and Action Taken Report (ATR) in the matter of OA No. 1132 of 2024; Deepak Versus State of Haryana, in compliance to the Order of Hon'ble National Green Tribunal (Principal Bench) dated 18/11/2024.**

**1.0. Background and the Orders of Hon'ble NGT (PB):**

The matter pertains to a letter petition filed on 30/01/2024 by Shri Deepak Son of Shri Chanderbhan, resident of Village Dadlana, District Panipat, State of Haryana, complaining about illegal and unauthorized operation of Ready-Mix Concrete Plants in violation of environmental laws causing air and water pollution. The letter petition has been registered as Original Application (OA) no. 1132 of 2024 by the Hon'ble National Green Tribunal (PB).

It is alleged in the letter petition that for the civil work of Indian Oil Corporation Ltd. (IOCL), Panipat Refinery at KP-25 Project area, several construction companies have set up Ready Mix Concrete (RMC) plants on agriculture land of farmers by taking land on rent and about 50 such plants have been set up. These plants are extracting groundwater illegally without permission of competent authority and operation of these plants is also emitting huge quantity of dust causing air pollution in the area which is causing health hazards to local people.

The Hon'ble NGT vide its Order dated 18/11/2024 (**Annexure-1**) directed that:

**Para 03:** *In our view, allegations made in the complaint do give rise prima facie to substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010 but before taking any further action in the matter we find it appropriate to get the facts verified and for this purpose, we constitute a Joint Committee comprising District Magistrate, Panipat; Haryana State Pollution Control Board; and, Central Pollution Control Board.*

**Para 04:** *Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.*

**Para 05:** *Above Committee shall collect relevant information and submit report within one month.*

**2.0. Action taken to comply with the directions of Hon'ble NGT:**

**2.1. Constitution of the Joint Committee:**

In compliance to the directions of the Hon'ble NGT, a Joint Committee comprising of following members, was constituted:

- i. Shri Virender Kumar, Tehsildar, Panipat (Member nominated by Deputy Commissioner, Panipat)
- ii. Er. Kuldeep Singh, AEE, Regional Office, HSPCB, Panipat (Member nominated by Member Secretary, Haryana State Pollution Control Board)

- iii. Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh (Member and Nodal Officer, nominated by Member Secretary, CPCB)

## 2.2. Site Visit and Collection of relevant information:

**1<sup>st</sup> Site Visit:** The first site visit of the Joint Committee was conducted on 04/12/2024: (i) to verify the facts mentioned in the letter petition and (ii) to collect the relevant information for compiling the factual report as directed by the Hon'ble NGT.

The applicant in Original Application no. 1132 of 2024, Shri Deepak along with other officials of Haryana State Pollution Control Board (HSPCB) and District Administration also participated in the Joint Inspection, to assist the Joint Committee. The attendance sheet is attached as **Annexure-2**. The relevant information was also sought from IOCL, Panipat Refinery, Revenue Department, HSPCB and various RMC plants visited by the Joint Committee.

The following preliminary findings/observations were made by the Joint Committee during 1<sup>st</sup> site inspection:

- i. The IOCL, Panipat Refinery has signed agreement with around 40 contractors for various projects and these contractors are sourcing Ready Mix Concrete from various RMC plants.
- ii. The Joint Committee identified 23 RMC plants located in the area under reference.
- iii. As per data shared by HSPCB, out of these 23 RMC plants, only 02 plants have obtained Consent to Operate (CTO) from HSPCB and remaining 21 RMC have been established without obtaining Consent to Establish (CTE) and operating without obtaining Consent to Operate (CTO) from HSPCB. As per the classification of Industrial sectors by CPCB in 2016 and 2025, RMC plants are classified under "Green Category" and required to obtain prior CTE and CTO from the concerned SPCB/PCC.
- iv. Due to imposition of GRAP IV, all the RMC plants were found closed at the time of inspection.

The following additional information was also sought by the Joint Committee during the **1<sup>st</sup> Site Visit:** i) The ownership of land of these RMC plants, and ii) The IOCL's contractors' agreements signed with the RMC plants for supplying of Ready-Mix Concrete to IOCL projects, to determine the total number of such RMC plants that existed in the

recent past.

**2<sup>nd</sup> Site Visit:** The 2<sup>nd</sup> site visit of the Joint Committee was conducted on 07/02/2025. Some of the RMC Plants in the area under reference were found to be under the jurisdiction of HSPCB Regional Office, Karnal and therefore Shri Shailendra Arora, Regional Officer, HSPCB, Karnal was also associated in the site visit. The attendance sheet is attached as **Annexure-3**.

### **3.0. Findings of the Joint Committee:**

Initial findings of the Joint Committee made during 1<sup>st</sup> site inspection on 04/12/2024 and the examination of subsequent information provided by HSPCB suggested that the allegations made in the letter petition regarding illegal and unauthorized operation of Ready-Mix Concrete Plants in violation of environmental laws causing air and water pollution appeared to be correct. Accordingly, a Status cum Progress report was submitted by the Joint Committee, while requesting grant of 06 weeks' extension time for filing the final report (**Annexure-4**). The request for grant of 06 weeks' time for filing the report was accepted by the Hon'ble NGT vide Order dated 19/12/2024 (**Annexure-5**). The further findings of the Joint Committee based on 2<sup>nd</sup> site inspection carried out on 07/02/2025 and examination of additional information received through HSPCB are as follows:

1. *During the first site visit on 04/12/2024, the Joint Committee identified 23 Ready Mix Concrete (RMC) plants in the area. Out of these, 17 RMC plants fall under the jurisdiction of the HSPCB Regional Office, Panipat, while the remaining 06 are under the jurisdiction of the HSPCB Regional Office Karnal.*
2. *Out of the 17 RMC plants in the Panipat region, 16 RMC Plants have been set up without obtaining Consent to Establish (CTE) and are operating without obtaining Consent to Operate (CTO) from HSPCB. The list of RMC Plants located in Panipat region alongwith status of Consent to Operate, is given in **Table 1**.*

**Table 1: List of RMC Plants identified by the Joint Committee in Panipat region.**

<b>S.No.</b>	<b>Name &amp; Address of RMC Plant</b>	<b>Consent Status</b>	<b>Jurisdiction</b>
1	VRC Construction Company, Ready Mix Concrete Plant, Village Dadlana, Panipat	CTO obtained with validity upto 31.12.2026	Panipat
2	Alpha Logistic, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Panipat
3	Ashwani Kumar, Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Panipat

4	Aviraj Industries, Ready Mix Concrete Plant, Village Razapur, Panipat	Not Obtained	Panipat
5	Sandhu & Co., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat	Not Obtained	Panipat
6	Mannat RMC India Pvt Ltd (Formely Konark Enterprises (Part-I)), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Panipat
7	Mohan Garh Engineering & Construction, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Panipat
8	Nav Rattan Construction Co., Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Panipat
9	Newtech (Part-I), Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Panipat
10	Newtech (Part-II), Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Panipat
11	RSB Project Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat	Not Obtained	Panipat
12	SKF Enterprises, Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat	Not Obtained	Panipat
13	VRC Construction Company (Part-2), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Panipat
14	Tanwar Projects Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura, Near Panipat Refinery, Panipat	Not Obtained	Panipat
15	Cheema and Company, Ready Mix Concrete Plant, Village Singhpura, Panipat	Not Obtained	Panipat
16	Mehak Kaliraman Coop L and C Society, Ready Mix Plant Village Sithana, Panipat	Not Obtained	Panipat
17	Nonika Enterprises, Ready Mix Plant, Village Sithana, Panipat	Not Obtained	Panipat

3. *Out of 06 RMC Plants* located in Karnal region, *05 RMC plants have been established without obtaining Consent to Establish (CTE) and operating without obtaining Consent to Operate (CTO) from HSPCB*. The list of RMC Plants located in the Karnal Region alongwith status of Consent to Operate from HSPCB, is given in **Table 2**.

**Table 2: List of RMC Plants identified by the Joint Committee in Karnal region.**

S.No.	Name & Address of RMC Plant	Consent Status	Jurisdiction
1	Konark Enterprises (Part-2), Ready Mix Concrete Plant, Village Moonak, Karnal	Not Obtained	Karnal
2	Bansal Infratech Synergies (RMC Plant), Village Kutana, Kohand to Moonak Road, Karnal	Not Obtained	Karnal
3	Deepak Builders and Engineers India Pvt. Ltd. (RMC Plant), Village Kutana, Tehsil Ballah Assandh, Karnal	Not Obtained	Karnal
4	RSB Projects Private Limited, RMC Plant Village Kohand to Assandh Road, Village Kutana, Karnal	Not Obtained	Karnal
5	JPS Earth Movers Pvt. Ltd., Near Moonak Head, Village Moonak, Karnal	Not Obtained	Karnal
6	Sandhu Construction Company, VPO Munak, Karnal	CTO obtained with Validity upto 31.12.2027	Karnal

4. Out of 21 RMC plants (16 in the Panipat region and 5 in the Karnal region) that were found to be established and operational without consent from HSPCB, 18 RMC Plants *have been set up on agricultural land without obtaining the required Change of Land Use (CLU) certificate. Only 03 Plants have obtained CLU from town & country planning department name of these RMC plants are* i) VRC Construction Company, Village Dadlana, Panipat ii) RSB Project Pvt. Ltd, Village Singhpura-Sithana, Panipat iii) NewTech Construction Co., Village Dadlana, Panipat
5. None *of the 21 RMC plants (16 in the Panipat region and 5 in the Karnal region)*, which were established and operating without consent from HSPCB, *have obtained permission for groundwater abstraction.*
6. The Joint Committee also carried out inspection of 02 RMC Plants on 07/02/2025 namely which have obtained consent to operate from HSPCB namely i) VRC Construction Company, Ready Mix Concrete Plant, Village Dadlana, Panipat (Panipat Region) and ii) Sandhu Construction Company, VPO Munak, Karnal (Karnal Region) to verify the environmental compliance particularly with reference to dust control measures. The photographs taken by the Joint Committee during inspection are attached as **Annexure-6** and the compliance status, as observed by the Joint Committee, is as follows:

**i) VRC Construction Company, Ready Mix Concrete Plant, Village Dadlana, Panipat (Panipat Region):**

- The Unit was not in operation at the time of inspection.
- It was observed that Unit has not implemented adequate dust suppression measures such as dust sprinkling system within the premises of the plant, adequate green belt and wind-breaking wall to prevent dust emissions from leaving the premises, as per conditions of Consent to Operate.
- The Unit has made provision to by-pass STP and discharge untreated sewage into the nearby drain. As per conditions of Consent to Operate (CTO) granted to the unit by HSPCB, unit is required to reuse the treated water.

**ii) Sandhu Construction Company, VPO Munak, Karnal (Karnal Region):**

- It was observed that Unit has not implemented adequate dust suppression measures such as dust sprinkling system within the premises of the plant, adequate green belt and wind-breaking wall to prevent dust emissions from leaving the premises, as per conditions of Consent to Operate.
- The Unit is directly exposed to the nearby agriculture field as there is no boundary wall on three sides of the Unit.
- The unit has not implemented sufficient measures for dust suppression within the premises.

7. The allegations of the applicant regarding i) Illegal and unauthorized operation of Ready Mix Concrete Plants in violation of environmental laws, ii) several construction companies have set up ready mix concrete plants on agriculture land of farmers by taking land on rent, iii) These plants are extracting groundwater illegally without permission of competent authority and iv) operation of these plants is also emitting huge quantity of dust causing air pollution in the area, were found to be correct by the Joint Committee.

8. The information regarding IOCL contractors' agreements with RMC plants for supplying ready-mix concrete (RMC) to IOCL projects, requested by the Joint Committee through HSPCB, RO, Panipat, to determine the total number of such RMC plants that existed in the recent past, has not yet been provided. The applicant alleged that around 50 such plants have been established in the area. During the site inspection, the Joint Committee identified 23 such plants in the area. However, the possibility of more such plants existing in the past cannot be ruled out.

#### 4.0. Action Taken Report (ATR):

##### 4.1. Action Taken by Haryana State Pollution Control Board (HSPCB):

The following actions have been taken by HSPCB:

##### **Panipat Region:**

- i. The Closure order have been issued to 13 RMC Plant which were identified by the Joint Committee established and operating without obtaining consent from the HSPCB. 03 RMC Plants were closed by HSPCB on 17.03.2023 and presently these RMC Plants are is in abandoned state
- ii. The recommendations have been sent by HSPCB Regional Office, Panipat for the approval of Competent Authority, for imposition of Environmental Compensation on 14 RMC Plants.
- iii. The recommendation for imposing Environmental Compensation on M/s VRC Construction Company, Ready Mix Concrete Plant, Village Dadlana, Panipat, which has obtained CTO but found to be violating the conditions of CTO and guidelines has been sent by HSPCB Regional Office, Panipat for the approval of Competent Authority.

##### **Karnal Region:**

- i. Out of 06 RMC Plants located in Karnal region, 05 RMC plants which were found to be established without obtaining Consent to Establish (CTE) and operating without obtaining Consent to Operate (CTO) from HSPCB, have been closed.
- ii. The recommendation for imposing Environmental Compensation on M/s Sandhu Construction Company, VPO Munak, Karnal, which has obtained CTO but found to be violating the conditions of CTO and guidelines, has been sent by HSPCB Regional Office, Panipat for the approval of Competent Authority.

The Unit-wise actions taken by Haryana State Pollution Control Board, for the violation observed by the Joint Committee, are summarized in **Table 3**.

**Table 3: Unit-wise actions taken by Haryana State Pollution Control Board (HSPCB), for the violations observed by the Joint Committee.**

S.No.	Name & Address of RMC Plant	Consent Status	Action taken	Remarks
<b>Panipat Region</b>				
1	VRC Construction Company, Ready Mix Concrete Plant, Village Dadlana, Panipat	CTO obtained upto 31.12.2026	Recommendation for Imposition of Environment Compensation of Rs 3,25,000/- for non-compliances found during Inspection, has been sent to Competent Authority for approval .	Annexure 7
2	Alpha Logistic, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 3,45,000/- has been sent to Competent Authority for approval.	Annexure 8 and 9
3	Ashwani Kumar, Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 16,50,000/- has been sent to Competent Authority for approval.	Annexure 10 and 11
4	Aviraj Industries, Ready Mix Concrete Plant, Village Razapur, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 11,50,000/- has been sent to Competent Authority for approval.	Annexure 12 and 13
5	Sandhu & Co., Ready Mix Concrete Plant, Village Singhapura-Sithana, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 16,50,000/- has been sent to Competent Authority for approval.	Annexure 14 and 15
6	Mannat RMC India Pvt Ltd (Formely Konark Enterprises (Part-I)), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 8,10,000/- has been sent to Competent Authority for approval.	Annexure 16 and 17
7	Mohan Garh Engineering & Construction, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 5,75,000/- has been sent to	Annexure 18 and 19

			Competent Authority for approval.	
8	Nav Rattan Construction Co., Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 1,80,000/- has been sent to Competent Authority for approval.	Annexure 20 and 21
9	Newtech (Part-I), Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 16,50,000/- has been sent to Competent Authority for approval.	Annexure 22 and 23
10	Newtech (Part-II), Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Plant was closed by Board on 17.03.2023. Presently RMC Plant is in abandoned state	Annexure 24
11	RSB Project Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 19,65,000/- has been sent to Competent Authority for approval.	Annexure 25 and 26
12	SKF Enterprises, Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 3,10,000/- has been sent to Competent Authority for approval.	Annexure 27 and 28
13	VRC Construction Company (Part-2), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 16,50,000/- has been sent to Competent Authority for approval.	Annexure 29 and 30
14	Tanwar Projects Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura, Near Panipat Refinery, Panipat	Not Obtained	Plant was closed by Board on 17.03.2023. Presently RMC Plant is in abandoned state	Annexure 31
15	Cheema and Company, Ready Mix Concrete Plant, Village Singhpura, Panipat	Not Obtained	Plant was closed by Board on 17.03.2023. Presently RMC Plant is in abandoned state	Annexure 32

16	Mehak Kaliraman Coop L and C Society, Ready Mix Plant Village Sithana, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 1,25,000/- has been sent to Competent Authority for approval.	Annexure 33 and 34
17	Nonika Enterprises, Ready Mix Plant, Village Sithana, Panipat	Not Obtained	Plant has been Closed by Board on 25.12.2024. Recommendation for Imposition of Environment Compensation of Rs 16,50,000/- has been sent to Competent Authority for approval.	Annexure 35 and 36
<b>Karnal Region</b>				
18	Konark Enterprises (Part-2), Ready Mix Concrete Plant, Village Moonak, Karnal	Not Obtained	Plant has been Closed by Board on 11.12.2024. Environment Compensation of Rs 10,00,000/- has been imposed on the unit.	Annexure 37 and 38
19	Bansal Infratech Synergies (RMC Plant), Village Kutana, Kohand to Moonak Road, Karnal	Not Obtained	Plant has been Closed by Board on 22.11.2024. Environment Compensation of Rs 10,00,000/- has been imposed on the unit.	Annexure 39 and 40
20	Deepak Builders and Engineers India Pvt. Ltd. (RMC Plant), Village Kutana, Tehsil Ballah Assandh, Karnal	Not Obtained	Plant has been Closed by Board on 21.11.2024. Environment Compensation of Rs 10,00,000/- has been imposed on the unit..	Annexure 41 and 42
21	RSB Projects Private Limited, RMC Plant Village Kohand to Assandh Road, Village Kutana, Karnal	Not Obtained	Plant has been Closed by Board on 21.11.2024. Environment Compensation of Rs 10,00,000/- has been imposed on the unit..	Annexure 43 and 44
22	JPS Earth Movers Pvt. Ltd., Near Moonak Head, Village Moonak, Karnal	Not Obtained	Plant has been Closed by Board on 05.12.2024. Environment Compensation of Rs 10,00,000/- has been imposed on the unit..	Annexure 45 and 46
23	Sandhu Construction Company, VPO Munak, Karnal	CTO obtained upto 31.12.2027	Show Cause Notice has been issued to the unit for non-compliance observed during Joint Inspection.	Annexure 47

#### 4.2. Action Taken by Central Pollution Control Board (CPCB):

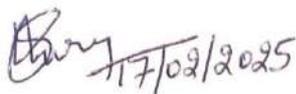
Central Pollution Control Board (CPCB), Regional Directorate, Chandigarh has communicated vide letter No: CM-13011/308/2024/RD-CHD/SPL-1 dated 16/02/2025 (**Annexure-48**) to HSPCB for ensuring compliance of the following:

- i. HSPCB shall ensure compliance of its Orders issued to the RMC Plants.
- ii. HSPCB shall ensure that the RMS Plants closed by the Board operate only after obtaining Consent to Establish/Consent to Operate and also after complying with prescribed norms and guidelines.

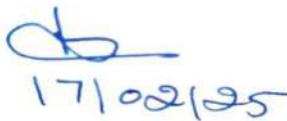
- iii. HSPCB shall ensure regular monitoring of the compliance of the conditions of Consent to Establish (CTE)/Consent to Operate (CTO) granted to RMC Plants.
- iv. The action taken report on the above points shall be provided by HSPCB, to CPCB from time to time.

*It is respectfully submitted that this Final Report and the Action Taken Report (ATR) of the Joint Committee may kindly be considered and taken on record by the Hon'ble NGT.*

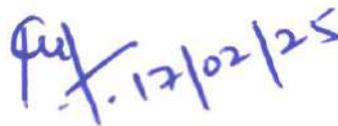
The Joint Committee shall abide by further directions of Hon'ble NGT in this matter.



Er. Kuldeep Singh,  
AEE, Regional Office,  
HSPCB, Panipat



Virender Kumar  
Tehsildar, Panipat



Dr. Narender Sharma,  
Scientist 'F'  
CPCB, RD, Chandigarh

**Date:** February 17, 2025

Item No. 03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1132/2024

Deepak

Applicant(s)

Versus

State of Haryana

Respondent(s)

Date of hearing: 18.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

**ORDER**

1. Deepak son of Chanderbhan, resident of Village Dadlana, District Panipat, State of Haryana, has sent a letter petition dated 30.01.2024 complaining about illegal and unauthorized operation of Ready Mix Concrete Plants in violation of environmental laws causing air and water pollution and this letter petition has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') for exercising *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainant has said that for the civil work of Indian Oil Corporation Ltd. Panipat Refinery at KP-25 Project area, several construction companies have set up ready mix concrete plants on agriculture land of farmers by taking land on rent and about 50 such plants have been set up. These plants are extracting groundwater illegally

without permission of competent authority and operation of these plants is also emitting huge quantity of dust causing air pollution in the area which is causing health hazards to local people.

3. In our view, allegations made in the complaint do give rise *prima-facie* to substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010 but before taking any further action in the matter we find it appropriate to get the facts verified and for this purpose, we constitute a Joint Committee comprising District Magistrate, Panipat; Haryana State Pollution Control Board; and, Central Pollution Control Board.

4. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

5. Above Committee shall collect relevant information and submit a factual report within one month.

6. List for further hearing on 20.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 18, 2024  
Original Application No. 1132/2024  
M

Attendance Sheet

Inspection of site was carried out by the Joint Committee in compliance of Notice NGT orders in OA No. 1132/2024 on dated 04/12/2024.

By  
Kuldeep Singh, AEE

Kept at

Judge  
Indrajit (अज्ञेय)

सिद्धि  
अज्ञेय  
अज्ञेय  
अज्ञेय

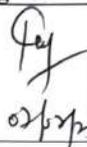
Dr. Narinder Sharma  
CEN, RJ, Urd

Signature

VIRGINDER KUMAR  
TGSILDER PNP  
मन्थन  
NRE GURGAON

### Attendance Sheet

Meeting and Site Visit of the Joint Committee on 07/02/2025 at 11.30 AM, in the matter of OA No. 1132 of 2024; Deepak Vs. State of Haryana

S.No.	Name, Designation & Department	Contact No. & Email ID	Signature
1.	Dr. Navendu Sharma ED, CPCB, Chand	9814004377 navendusharma.cpcb. @gov.in	
2.	Kuldeep Singh, AEE HSFCB, Panipat	9069000079 kspcbropan@gmail.com	
3.	Shailender Anand RO, HSFCB, Karnal	9416192051 hsfcbrokarn@gmail.com	
4.			
5.			
6.			
7.			
8.			
9.			
10			

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
O.A. No. 1132 of 2024**

IN THE MATTER OF:

**Deepak**

**Applicant(s)**

**Versus**

**State of Haryana**

**Respondent(s)**

**Index**

S. No.	Particulars	Page No.
1.	<b>Status cum Progress Report</b> of the Joint Committee in compliance to the Hon'ble NGT PB order dated 18.11.2024 in OA No. 1132/2024.	
2.	<b>Annexure – 1</b> A copy of Hon'ble NGT order dated 18.11.2024.	
3.	<b>Annexure – 2</b> A copy of attendance sheet dated 04.12.2024.	
4.	<b>Annexure – 3</b> A copy of findings/observation made by the Joint Committee during site inspection.	
5.	<b>Annexure – 4</b> A copy of action taken by HSPCB against 21 illegally operating RMC Plants.	

*Satif*

**Filed by Adv. Adv. Atif Suhrawardy  
Counsel for Central Pollution Control Board**

Date: - 19.12.2024

Place: Delhi

**Status cum Progress Report of the Joint Committee in the matter of OA No. 1132 of 2024; Deepak Versus State of Haryana, in compliance to the Orders of Hon'ble National Green Tribunal dated 18/11/2024.**

**1.0. Background and the Orders of Hon'ble NGT:**

The matter pertains to a letter petition filed on 30/01/2024 by Shri Deepak son of Shri Chanderbhan, resident of Village Dadlana, District Panipat, State of Haryana, complaining about illegal and unauthorized operation of Ready Mix Concrete Plants in violation of environmental laws causing air and water pollution and this letter petition has been registered as Original Application by Hon'ble National Green Tribunal

It is alleged in the letter petition that for the civil work of Indian Oil Corporation Ltd., Panipat Refinery at KP-25 Project area, several construction companies have set up ready mix concrete plants on agriculture land of farmers by taking land on rent and about 50 such plants have been set up. These plants are extracting groundwater illegally without permission of competent authority and operation of these plants is also emitting huge quantity of dust causing air pollution in the area which is causing health hazards to local people.

It was observed and directed by Hon'ble NGT in its Order dated November 18, 2024 (Annexure-1) that:

*Para 03: In our view, allegations made in the complaint do give rise prima facie to substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010 but before taking any further action in the matter we find it appropriate to get the facts verified and for this purpose, we constitute a Joint Committee comprising District Magistrate, Panipat; Haryana State Pollution Control Board; and, Central Pollution Control Board.*

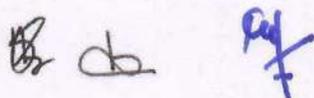
*Para 04: Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.*

*Para 05: Above Committee shall collect relevant information and submit report within one month.*

**2.0. Action taken to comply with the directions of Hon'ble NGT:**

**2.1. Constitution of the Joint Committee:**

In compliance to the directions of the Hon'ble NGT, a joint committee comprising of the following members, was constituted:



- i. Shri Virender Kumar, Tehsildar, Panipat (Member nominated by Deputy Commissioner, Panipat)
- ii. Er. Kuldeep Singh, AEE, Regional Office, HSPCB, Panipat (Member nominated by Member Secretary, Haryana State Pollution Control Board)
- iii. Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh (Member and Nodal Officer, nominated by Member Secretary, CPCB)

## 2.2. Site Visit and Collection of relevant information:

The Joint Committee conducted a site visit on 04/12/2024 to: (i) verify the facts mentioned in the letter petition and (ii) collect relevant information for compiling the factual report as directed by the Hon'ble National Green Tribunal.

The applicant in Original Application 1132 of 2024, Shri Deepak along with other officials of HSPCB and District Administration also participated in the Joint Inspection, to assist the Joint Committee. The attendance sheet is attached as **Annexure-2**. The relevant information was also sought from IOCL, Panipat Refinery, Revenue Department, HSPCB and various RMC plants visited by the Joint Committee.

## 2.3. Findings/Observations made by the Joint Committee during site inspection:

- i. The IOCL, Panipat Refinery has signed agreement with around 40 contractors for various projects and these contractors are sourcing Ready Mix Concrete from various RMC plants (**Annexure-3**)
- ii. The joint committee identified 23 RMC plants located in the area under reference.
- iii. As per data shared by HSPCB, out of these 23 RMC plants, only 02 plants have obtained Consent to Operate (CTO) from HSPCB and remaining 21 RMC have been established with obtaining Consent to Establish (CTE) form HSPCB and have been operating without Consent to Operate (CTO) from HSPCB.
- iv. Due to imposition of GRAP IV, all the RMC plant were found to be closed at the time of inspection.
- v. As per information provided by HSPCB member, the following action has been taken by HSPCB against 21 illegally operating RMC Plants (**Annexure-4**):
  - 07 RMC have been closed by HSPCB.
  - Recommendation has been sent for closure of 14 RMC Plants, to Competent Authority of HSPCB.



### 3.0. Submission of the Joint Committee:

The Joint Committee humbly submits that:

1. Initial findings made by the Joint Committee during their inspection, along with subsequent information provided by the Haryana State Pollution Control Board suggest that the allegation made in the letter petition regarding illegal and unauthorized operation of Ready Mix Concrete Plants in violation of environmental laws causing air and water pollution appears to be correct.
2. The information asked by the Joint Committee are yet to be provided by the relevant agencies, specifically: i) The Revenue Department regarding the ownership of land of these RMC plants, and ii) Indian Oil Company Limited, via HSPCB, regarding the contractors' agreements with the RMC plants for supplying RMC to IOCL projects, to determine the total number of such RMC plants that existed in the recent past.
3. After receiving the requested details from the concerned departments, a revisit to the site may be necessary for the Joint Committee to verify the compliance of environmental norms, permission for abstraction of ground water in order to submit a comprehensive factual report, as directed by the Hon'ble NGT.

*Therefore, it is respectfully submitted that this "Status cum Progress Report" of the Joint Committee may kindly be considered and taken on record by the Hon'ble NGT, and that the Joint Committee's request for 6-weeks extension to submit a comprehensive factual report covering all the issues may kindly be considered by the Hon'ble NGT.*

The Joint Committee shall abide by further directions of Hon'ble NGT in this matter.

*18/12/2024*  
Er. Kuldeep Singh,  
AEE, Regional Office,  
HSPCB, Panipat

*18/12/2024*  
Virender Kumar  
Tehsildar  
Panipat

*18/12/2024*  
Dr. Narender Sharma,  
Scientist 'F'  
CPCB, RD, Chandigarh

Date: December 18, 2024

Item No. 03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1132/2024

Deepak

Applicant(s)

Versus

State of Haryana

Respondent(s)

Date of hearing: 18.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

**ORDER**

1. Deepak son of Chanderbhan, resident of Village Dadlana, District Panipat, State of Haryana, has sent a letter petition dated 30.01.2024 complaining about illegal and unauthorized operation of Ready Mix Concrete Plants in violation of environmental laws causing air and water pollution and this letter petition has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') for exercising *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainant has said that for the civil work of Indian Oil Corporation Ltd. Panipat Refinery at KP-25 Project area, several construction companies have set up ready mix concrete plants on agriculture land of farmers by taking land on rent and about 50 such plants have been set up. These plants are extracting groundwater illegally

without permission of competent authority and operation of these plants is also emitting huge quantity of dust causing air pollution in the area which is causing health hazards to local people.

3. In our view, allegations made in the complaint do give rise *prima-facie* to substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010 but before taking any further action in the matter we find it appropriate to get the facts verified and for this purpose, we constitute a Joint Committee comprising District Magistrate, Panipat; Haryana State Pollution Control Board; and, Central Pollution Control Board.

4. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

5. Above Committee shall collect relevant information and submit a factual report within one month.

6. List for further hearing on 20.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 18, 2024  
Original Application No. 1132/2024  
M

Inspection of site was carried out by the Joint Committee in compliance of Non-fee NGT orders in OA No. 1132/2024 on dated 04/12/2024.

  
Kuldeep Singh, AEE

Keptak  
Judge  
Indrejet (९९०१२१)

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Dr. Narinder Sharma  
CPJ, RJ, Und



VIRINDER KUMAR  
TENSILDER PNP  
मुरोह  
NRE CANTON

S.no.	Name of Work	Name of Agency / PMC	Project
1	Pre Engineered Building works for PR expansion Project (P-25)	BDS Projects	P-25
2	Piling, Civil, Structural, U/G Piping and U/G Electrical works Part-A (Indmax)	VRC Construction India Pvt. Ltd.	P-25
3	Piling, Civil, Structural, U/G piping and U/G Electrical Works (Part A&B) Part-A	KEC International limited	P-25
4	Piling, Civil, Structural, U/G piping and U/G Electrical Works (Part A&B) Part-B	VRC Construction India Pvt. Ltd.	P-25
5	Piling, UG & Civil/Structural works for U&O- Part A	VRC Construction India Pvt. Ltd.	P-25
6	Piling, UG & Civil/Structural works for U&O- Part B	Bridge and Roof Co. India Ltd	P-25
7	Heater work for AVU Unit	Technicas Reunidas S.A.	P-25
8	DHDT Unit for P-25 project	Larsen & Toubro Ltd	P-25
9	Piling, UG & Civil/Structural works for units [Part-B (SRU-I/SRU-II/TGTU/SWS-I/SWS-II)]	VRC Construction India Pvt. Ltd.	P-25
10	Piling, UG & Civil/Structural works for units [Part-B (PRU/COMMON MUG COMP)]	RSB Projects Ltd.	P-25
11	Cooling Tower and CWTP (CT-1 and 2)	Paharpur Cooling Towers Limited	P-25
12	VGO HDT Unit of P-25 Project	Toyo Engineering India Pvt Ltd	P-25
13	Fired Heaters for NHT Unit (Part-A)	Esteem Projects Pvt Ltd	P-25
14	Fired Heaters for CCR Unit (Part-B)	Technip Energies India Ltd	P-25
15	Fired Heaters for INDMAX Unit (Part-C)	Bharat Heavy Electricals Ltd	P-25
16	Building works for Plant Buildings (Part A & B)	Deepak Builders and Enginners India pvt ltd	P-25
17	Tankage works for Sulphur block	Offshore Infrastructure Limited	P-25
18	2.5 MMTPA RHC Unit for P-25 Project	Larsen & Toubro Ltd	P-25
19	Building works including Civil, Str, Arch, Elect, HVAC, Clean agent for S/S and SRR of Indmax and MS Block units	Bansal Infratech Synergies India limited	P-25

20	Building works for PP and CDW units including Civil, Str., Arch, Lift, Electrical, HVAC, Clean agent	KEC International limited	P-25
21	Reactor Regenrator Package for Indmax FCC Unit part-A	Larsen & Toubro Ltd	P-25
22	Reactor Regenrator Package for CCR Unit part-B	Technip Energies India Ltd	P-25
23	Piling, UG & Civil/ structural Works for Offsite in Existing PR and PNC of P-25 (Part-A)	KEC International limited	P-25
24	Piling, UG & Civil/ structural Works for Offsite in Existing PR and PNC of P-25 (PART-D)	VRC Construction India Pvt. Ltd.	P-25
25	220 KV GIS Package for Panipat Refinery	KEC International limited	P-25
26	Effluent Treatment Plant (ETP)	M/s Paramount Limited	P-25
27	Fired Heaters For CDW Unit	M/s JNK India Pvt Ltd	P-25
28	RWTP, RO-DMP, CPU & ZLD Plant	M/s ION Excahnge (India) Ltd	P-25
29	STEAM GENERATION SYSTEM	ISGEC Heavy Engineering Ltd	P-25
30	Flare Package	ZEECO India Pvt Ltd	P-25
31	Piling, UG & Civil/ Structural Work for Units-II (AVU) for P-25 Project	VRC Construction India Pvt. Ltd.	P-25
32	Transportation And Disposal of Surplus Earth, Debris and Other Allied Civil Jobs (P-25 Project Work), Panipat Refinery & petrochemical coplex, 187 acre, LBT area & other demarcated places of IOCL	HARDIK CONSTRUCTION COMPANY	P-25
33	Piling, Civil/ Structural and UG -Piping and UG Electrical Work Part-B_ MS Block for 60% Work for P-25 Project	Bansal Infratech Synergies India limited	P-25
34	Piling, Civil/ Structural and UG -Piping and UG Electrical Work Part-B_ MS Block for 40% Work for P-25 Project	Bridge and Roof Co. India Ltd	P-25

35	Composite works Including Fabrication and Erection of Piping, Equipment Erection, Painting, Insulation, Fire Proofing, Electrical and Instrumentation works (Part-A)	Kamlesh Kumar Singh	P-25
36	Composite works Including Fabrication and Erection of Piping, Equipment Erection, Painting, Insulation, Fire Proofing, Electrical and Instrumentation works (Part-B)	HAL Offshore Limited	P-25
37	Composite works Including Fabrication and Erection of Piping, Equipment Erection, Painting, Insulation, Fire Proofing, Electrical and Instrumentation works (Part-A)	Offshore Infrastructure Limited	P-25
38	Composite works Including Fabrication and Erection of Piping, Equipment Erection, Painting, Insulation, Fire Proofing, Electrical and Instrumentation works (Part-B)	Kamlesh Kumar Singh	P-25
39	MECHANICAL WORKS FOR HOT TAPPINGS & TIE-INS HOOK-UP FOR PANIPAT REFINERY EXPANSION PROJECT (P25)	Petrotech Engineering	P-25
40	Composite work for units part-C PRU, Common MUG compressor block, Fuel Gas system	Kamlesh Kumar Singh	P-25
41	Production & supply of hydrogen gas to IOCL(P-25)	Praxair India Pvt. Ltd.	P-25
42	Production & supply of Instrument Air, Plant Air, Nitrogen to IOCL(P-25)	Linde India Ltd.	P-25

43	Composite work for Utilities & Offsites Part-A	Offshore Infrastructure Limited	P-25
44	Composite work for Utilities & Offsites Part-B	Bridge and Roof Co. India Ltd	P-25
45	BOOT package (Offsite Tankages & Bullets)	Indianoil Adani Ventures Ltd.	P-25
46	COMPOSITE WORK FOR UNITS (AVU, SULPHUR BLOCK, PRU & COMMON MUG COMPRESSOR UNIT) Part-A	Bridge and Roof Co. India Ltd	P-25
47	COMPOSITE WORK FOR UNITS (AVU, SULPHUR BLOCK, PRU & COMMON MUG COMPRESSOR UNIT) Part-B	Offshore Infrastructure Limited	P-25
48	Supply of Silos for PP Unit	JANSENS & DIEPERINK B. V.	P-25
49	Composite work for Existing Offsite(PR & PNC) for P-25 Part-B	Hi-Technocrats Pvt. Ltd.	P-25
50	Composite work for Existing Offsite(PR & PNC) for P-25 Part-A	Offshore Infrastructure Limited	P-25
51	Upkeepment of various project offices, porta cabins, site project office and its surrounding areas.	UNITED ENGINEERS & CONTRACTORS	P-25
52	Civil and Structural works-I for Offsites(Inside Existing Refinery)	VRC Construction India Pvt. Ltd.	P-25
53	Building Works-2 (For Existing refinery) Balance RCC cable trench works	DTH Infra Engineers Pvt. Ltd.	P-25
54	MISC. CIVIL WORKS INCLUDING ELECTRICAL WORKS FOR PP UNIT AND CDW UNIT OF EPCM-3 AT PANIPAT REFINERY P-25 AREA	VRC Construction India Pvt. Ltd.	P-25
55	Miscellaneous Work at P-25 Project of Panipat Refinery(including watch towers)	BISHWA RAMAN KUMAR SINGH	P-25
56	Misc. Civil and Structural Steel Works for EPCM-03	HARIOM BUILDERS PRIVATE LIMITED	P-25

57	Balance work of piling, UG & Civil / structural works for Offsites (Part-A) in Existing PR	ROYAL CONSTRUCTION CO	P-25
58	Alternate contract for construction of Building	B SREENIVASULU REDDY & CO	P-25
59	Civil Structural & Misc. Works-II for Offsites(Inside Existing Refinery)	Bharat Spun Pipe & Construction Company	P-25
60	Misc. Civil, Structural, Architectural and Electrical Works for Buildings for PP-3 Unit and CDW Unit	ROYAL CONSTRUCTION CO	P-25
61	LSTK for MEE	Ion Exchange	MEE
62	LSTK for PBR	Thyssenkrup India Pvt. Ltd.	PBR

## Annexure-4

Details of RMC Plants				
Sr.No.	Name & Address of RMC Plant	Consent Status	Action taken	Remarks
1	Konark Enterprises (Part-2), Ready Mix Concrete Plant, Village Moonak, Karnal	Not Obtained	Closed by Board	
2	Bansal Infratech Synergies (RMC Plant), Village Kutana, Kohand to Moonak Road, Karnal	Not Obtained	Closed by Board	
3	Deepak Builders and Engineers India Pvt. Ltd. (RMC Plant), Village Kutana, Tehsil Ballah Assandh, Karnal	Not Obtained	Closed by Board	
4	RSB Projects Private Limited, RMC Plant Village Kohand to Assandh Road, Village Kutana, Karnal	Not Obtained	Closed by Board	
5	JPS Earth Movers Pvt. Ltd., Near Moonak Head, Village Moonak, Karnal	Not Obtained	Closed by Board	
6	Sandhu Construction Company, VPO Munak, Karnal	CTO obtained upto 31.12.2027	NA	
7	VRC Construction Company, Ready Mix Concrete Plant, Village Dadlana, Panipat	CTO obtained upto 31.12.2026	NA	
8	Alpha Logistic, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
9	Ashwani Kumar, Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
10	Aviraj Industries, Ready Mix Concrete Plant, Village Razapur, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
11	Sandhu & Co., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
12	Konark Enterprises (Part-I), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
13	Mohan Garh Engineering & Construction, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
14	Nav Rattan Construction Co., Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
15	Newtech (Part-I), Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
16	Newtech (Part-II), Ready Mix Concrete Plant, Village Dadlana, Panipat	Not Obtained	Closed by Board	
17	RSB Project Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
18	SKF Enterprises, Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
19	VRC Construction Company (Part-2), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	

20	Tanwar Projects Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura, Near Panipat Refinery, Panipat	Not Obtained	Closed by Board	
21	Cheema and Company, Ready Mix Concrete Plant, Village Singhpura, Panipat	Not Obtained	Closed by Board	
22	Mehak Kaliraman Coop L and C Society, Ready Mix Plant Village Sithana, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	
23	Nonika Enterprises, Ready Mix Plant, Village Sithana, Panipat	Not Obtained	Recommendation for closure sent to Competant Authority	

Item No.07

Court No. 3

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1132/2024

Deepak

Applicant

Versus

State of Haryana

Respondent

Date of hearing: 20.12.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondent: Mr. Rahul Khurana, Advocate for HSPCB.  
Mr. Atif Suhrawardy, Advocate for CPCB (through VC).**ORDER**

1. Interim report dated 18.12.2024 has been filed by the Joint Committee seeking six weeks extension to submit comprehensive factual report covering all the issues.
2. Report may be filed at least one week before the next date of hearing.
3. List on 19.02.2025 for further hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 20<sup>th</sup>, 2024  
O.A. No. 1132/2024  
M

## Annexure-6

**A. Photographs taken by the Joint Committee during inspection of VRC Construction Company, Ready Mix Concrete Plant, Village Dadlana, Panipat (Panipat Region)**

**Photograph 1:** Inadequate arrangements for dust suppression within the premises.



**Photograph 2:** Arrangement made to bypass STP and discharge untreated sewage into the nearby drain.



**Photograph 3:** Inadequate Greenbelt and wind breaking wall.

**B. Photographs taken by the Joint Committee during inspection of Sandhu Construction Company, VPO Munak, Karnal (Karnal Region)**



**Photograph 4:** No Green belt provided.



**Photograph 5:** No boundary wall, green belt and wind breaking wall provided.



**Photograph 6:** Inadequate arrangements for dust suppression within the premises.



## HARYANA STATE POLLUTION CONTROL BOARD

**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No. HSPCB/PR/2025/2686

Dated 06/02/2025

To

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

**Kind Attn: SEE, SWM Cell (HQ)**

**Subject: Recommendation for Levying Environmental Compensation on M/s VRC Construction Company, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.**

1.	Name & address of the unit	M/s VRC Construction Company, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete.
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates.
5.	Status of CTE	Unit was previously closed by the Board. Hence, applied directly for CTO
6.	Status of CTO	CTO obtained upto 31/12/2026
7.	Date of inspection of the unit	04/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not provided STP for treatment of domestic effluent and waste water is being discharged into drain without treatment. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small
11.	Complaint/Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No source of Air Emission and effluent generation.
14.	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide letter No.2199 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Unit reply received dated 27/12/2024
16.	No. and date of closure order issued by the Head Office.	NA
17.	Compliance of closure order if applicable.	NA
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit has installed STP plant.
19.	Cases for levying environmental compensation: -	(f). Intentional discharges of effluent and/or emissions to the environment including bypassing the pollution control devices on land, water and air which results damages to the environment.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution).	07/02/2025
21.	Justification of imposing environmental compensation for Last five year.	NA

22	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The said unit is a RMC Plant covered under green category, was inspected on 04.12.2024 by Joint Committee in compliance of Hon'ble NGT Orders dated 18/11/2024 in OA No.1132 of 2024. During inspection it was found that unit has not provided STP for treatment of domestic effluent generated from colony and waste water is being discharged into drain without treatment. Thereafter, a show cause notice was issued to the unit vide this office letter No.2199 dated 06.12.2024 for Environment Compensation.</p> <p>The unit in its reply dated 27/12/2024 and 06/02/2025 that "NGT Joint Committee team visited in our unit on 04/12/2024 in OA No.1132 of 2024. During inspection our labour colony waste water was found discharged in open. Earlier our labour colony was located at another location in camp area and domestic waste water was discharged into septic tank and was shifted to this new location in Oct-2024. In compliance of observations raised by the joint committee we had installed the STP plant and submitted the photographs of the same on 27/12/2024. Now we has complied with the observations and installed STP plant and operating it regularly." The site was again inspected on 07/02/2025 by team of HSPCB &amp; CPCB and found that unit has installed STP plant but plant was not in operation at the time of inspection.</p> <p>Therefore, it is recommended that the environmental compensation may be imposed on the unit from 04/12/2024 (Date of inspection) to 07/02/2025 (Date of second inspection).</p>
23	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	30
24	N-No of days of violation	04/12/2024 (Date of Inspection) to 07/02/2025 (Date of second inspection) i.e. 65 Days
25	R-Factor in Rupees	250
26	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	0.5 (For Small)
27	LF-Location Factor (as per census)	1
28	EC=PI x N x R x S x LF	30 x 65 x 250 x 0.5 x 1 = 2,43,750/- (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, 65 x 5000 = 3,25,000/-
29	Total Amount calculated	3,25,000/-

D/C Copy of Inspection report and attendance sheet dated 04/12/2024  
 Copy of Inspection report and attendance sheet dated 07/02/2025  
 Copy of Show Cause Notice dated 06/12/2024  
 Copy of unit reply dated 27/12/2024 & 06/02/2025

  
 Kuldeep Singh, AEE  
 Regional Office, Panipat

  
 Bhupinder Singh,  
 Regional Officer, Panipat



**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the ,  
**Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website ([caqm.nic.in](http://caqm.nic.in));

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s Alpha Logistic, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 05.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2193 dated 06/12/2024. Unit has not submitted any reply of show cause notice and no compliance has been made by the unit.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

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THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s Alpha Logistic, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above/said unit, with immediate effect.

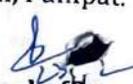
  
Regional officer  
Panipat Region

Dated: 23/12/2024

Endst. No. HSPCB/PNP/2024/2331-2334

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s Alpha Logistic, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.

  
Regional officer  
Panipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No. HSPCB/PR/2025/ 2692  
 To

Dated 06-02-2025

The Chairman,  
 Haryana State Pollution Control Board,  
 Panchkula.

**Kind Attn: SEE, SWM Cell (HQ)**

**Subject: Recommendation for Levying Environmental Compensation on M/s Alpha Logistic, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.**

1.	Name & address of the unit	M/s Alpha Logistic, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete.
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates.
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	05/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small
11.	Complaint/Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No source of Air Emission and effluent generation.
14.	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide letter No.2193 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Reply received dated 27/01/2025
16.	No. and date of closure order issued by the Head Office.	This Office Endst.No.2331-2334 dated 23/12/2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Head Office vide letter No.2406 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by unit.
19.	Cases for levying environmental compensation: -	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution).	NA
21.	Justification of imposing environmental compensation for Last five year.	NA

22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The said unit is a RMC Plant covered under green category, was inspected on 05.12.2024 in compliance of Hon'ble NGT Orders dated 18/11/2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2193 dated 06.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit.</p> <p>Unit was sealed on 25/12/2024 in compliance of closure order issued by this office Endst. No.2331-2334 dated 23/12/2024 and compliance has been sent to Head Office vide letter No.2406 dated 30.12.2024.</p> <p>The unit in its reply dated 27/01/2025 has submitted the documents of its commissioning. As per the reply submitted by the unit has made lease agreement of land on 20/09/2024 and shifted that RMC Plant at site on 28/09/202. Unit started operation on 18/10/2024 after calibration.</p> <p>Therefore, it is recommended that the environmental compensation may be imposed on the unit from 18/10/2024 (Date of Commissioning) to 25/12/2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.</p>
23.	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	30
24.	N-No of days of violation	18/10/2024 (Date of Commissioning) to 25/12/2024 (Date of compliance of closure order) i.e. 69 Days
25.	R-Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	0.5 (For Small)
27.	LF-Location Factor (as per census)	1
28.	EC=PI x N x R x S x LF	30 x 69 x 250 x 0.5 x 1 = 2,58,750/- (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, 69 x 5000 = 3,45,000/-
29.	Total Amount calculated	3,45,000/-

DA/Copy of inspection dated 05/12/2024  
 Copy of Show Cause Notice dated 06/12/2024  
 Copy of Closure order and Its Compliance  
 Copy of Reply dated 27/01/2025

  
 Kuldeep Singh, AEE  
 Regional Office, Panipat  
 Panipat

  
 Bhupinder Singh,  
 Regional Officer,


**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the , **Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website (caqm.nic.in);

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s Ashwani Kumar, Ready Mix Concrete Plant, Village Dadlana, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 07.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2227 dated 11/12/2024. Unit has not submitted any reply of show cause notice and no compliance has been made by the unit.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

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THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s Ashwani Kumar, Ready Mix Concrete Plant, Village Dadlana, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

  
Regional officer  
Panipat Region

Endst. No. HSPCB/PNP/2024/2351-2354

Dated: 23/12/2024

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s Ashwani Kumar, Ready Mix Concrete Plant, Village Dadlana, Panipat.

  
Regional officer  
Panipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No.HSPCB/PR/2025/ 2726

Dated 11/02/2025

To

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

**Kind Attn: SEE, SWM Cell (HQ)**

**Subject: Recommendation for Levying Environmental Compensation on M/s Ashwani Kumar, Ready Mix Concrete Plant, Village Dadlana, Panipat.**

1.	Name & address of the unit	M/s Ashwani Kumar, Ready Mix Concrete Plant, Village Dadlana, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates
5.	Status of CTE	Not Obtained
6.	Status of CTO	Not Obtained
7.	Date of inspection of the unit	07/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO form the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide No.HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small Scale
11.	Complaint / Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No Source of air emission and effluent generation.
14.	Detail of Show Cause Notice for EC issued with date.	SCN issued vide letter No.2217 dated 11.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Reply not received
16.	No. and date of closure order issued by the Board	This office Endst.No.2351-2354 dated 23.12.2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Had Office vide letter No.2424 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by the unit.
19.	Cases for levying environmental compensation:-	(J) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.

20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution)	NA
21.	Justification of imposing environmental compensation for last five year	NA
22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The said unit is a RMC plant covered under green category, was inspected on 07.12.2024 in compliance of Hon'ble NGT Orders dated 18.11.2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2217 dated 11.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit.</p> <p>Unit was sealed on 25.12.2024 in compliance of closure order issued by this office Endst.No.2351-2354 dated 23.12.2024 and compliance has been sent to Head office vide letter No.2424 dated 30.12.2024 through E-mail and E-Office. The unit has not submitted any reply till date.</p> <p>Therefore, it is recommended that the environmental compensation may be imposed on the unit from 30.01.2024 (Date of Complaint filed before Hon'ble NGT) to 25.12.2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.</p>
23.	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	30
24.	N - No of days of violation	30.01.2024 (Date of Complaint filed before Hon'ble NGT) to 25.12.2024 (Date of compliance of closure order) i.e.330 Days
25.	R - Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5 (For Small)
27.	LF - Location Factor (as per census)	1
28.	EC = PI x N x R x S x LF	30 x 330 x 250 x 0.5 x 1 = 12,37,500/- (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, 330 x 5000 = 16,50,000/-
29.	Total Amount calculated	16,50,000/-

DA/Copy of inspection dated 07.12.2024  
 Copy of Show Cause Notice dated 11.12.2024  
 Copy of Closure Order and its Compliance  
 Copy of Complaint filed in Hon'ble NGT

  
 Kuldeep Singh, AEE  
 Regional Office, Panipat

  
 Bhupinder Singh,  
 Regional Officer, Panipat

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**HARYANA STATE POLLUTION CONTROL BOARD****SCO No.55, SECTOR-25, HUDA, PANIPAT**Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No.HSPCB/PR/2024/

Dated

**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the , **Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website (caqm.nic.in);

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s Aviraj Industries, Ready Mix Concrete Plant, Village Razapur, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2180 dated 06/12/2024. Unit has not submitted any reply of show cause notice and no compliance has been made by the unit.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution

*AS*

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of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s Aviraj Industries, Ready Mix Concrete Plant, Village Razapur, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

*23/12*  
Regional officer  
Panipat Region

Dated: 23/12/2024

Endst. No. HSPCB/PNP/2024/ 2335 — 2338

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s Aviraj Industries, Ready Mix Concrete Plant, Village Razapur, Panipat.

*23/12*  
Regional officer  
Panipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

NGT MATTER

No. HSPCB/PR/2025/ 2569  
 To

Dated 15/01/2025

The Chairman,  
 Haryana State Pollution Control Board,  
 Panchkula.

**Kind Attn: SEE, SWM Cell (HQ)**

**Subject: Recommendation for Levying Environmental Compensation on M/s Aviraj Industries, Ready Mix Concrete Plant, Village Razapur, Panipat.**

1.	Name & address of the unit	M/s Aviraj Industries, Ready Mix Concrete Plant, Village Razapur, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete.
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates.
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	04/12/2024
8.	Date of commissioning	09/05/2024
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small
11.	Complaint/Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No source of Air Emission and effluent generation.
14.	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide letter No.2180 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received	Received on dated 14/01/2025.
16.	No. and date of closure order issued by the Head Office.	This Office Endst.No.2335-2338 dated 23/12/2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Head Office vide letter No.2415 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by unit
19.	Cases for levying environmental compensation: -	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
20.	Date of last inspection and sampling i.e. prior present inspection (Water	NA

	and/or Air and/or other pollution.	
21.	Justification of imposing environmental compensation for Last five year.	NA
22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The said unit is a RMC Plant covered under green category, was inspected on 04.12.2024 in compliance of Hon'ble NGT Orders dated 18/11/2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2180 dated 06.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit.</p> <p>Unit was sealed on 25/12/2024 in compliance of closure order issued by this office Endst. No.2335-2338 dated 23/12/2024 and compliance has been sent to Head Office vide letter No.2415 dated 30.12.2024 through E-mail and E-Office.</p> <p>The unit in its reply dated 14/01/2025 has submitted the documents of its commissioning which are as follows:-</p> <ol style="list-style-type: none"> <li>1. Copy of rent agreement dated 15/06/2024 for the period 01.03.2024 to 28.02.2026.</li> <li>2. Copy of purchase bill of RMC Plant as Tax invoice dated 30.04.2024.</li> <li>3. Copy of date of calibration of Batching Plant-09/05/2024</li> <li>4. Copy of supply order for concrete dated 15/05/2024, 28/06/2024 and 22/07/2024.</li> </ol> <p>As per the purchase order of RMC Plant and calibration of the same was done on 09.05.2024 before starting operation of RMC Plant. Therefore, date of start of operation of RMC plant may be taken from 09/05/2024 to date of sealing of plant done by HSPCB on 25.12.2024.</p> <p>Therefore, it is recommended that the environmental compensation may be imposed on the unit from 09/05/2024 to 25/12/2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.</p>
23.	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	30
24.	N-No of days of violation	09.05.2024 (Date of commissioning of Plant) to 25.12.2024 (Date of sealing of Plant) = 230 days.
25.	R-Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	0.5 (For Small)
27.	LF-Location Factor (as per census)	1
28.	EC=PI x N x R x S x LF	$30 \times 230 \times 250 \times 0.5 \times 1 = 8,62,500/-$ (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, $230 \times 5000 = 11,50,000/-$
29.	Total Amount calculated	11,50,000/-

DA/Copy of Show Cause Notice dated 06/12/2024  
 Copy of Closure order and Its Compliance  
 Copy of unit reply  
 Copy of NGT Order.

  
 Kuldeep Singh, AEE  
 Regional Office, Panipat

  
 Bhupinder Singh,  
 Regional Officer, Panipat



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**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No.HSPCB/PR/2024/

Dated

**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the ,  
**Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website (caqm.nic.in);

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s KEC Sandhu & Co., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2174 dated 06/12/2024. Unit has submitted the reply of show cause notice on dated 12/12/2024 which was not satisfactory as no compliance has been made by the unit till date.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

*[Handwritten signature and date]*  
 25/12/24

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THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s KEC Sandhu & Co., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

  
**Regional officer**  
**Panipat Region**

Endst. No. HSPCB/PNP/2024/2312-2315

Dated: 23/12/2024

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s KEC Sandhu & Co., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat.

  
**Regional officer**  
**Panipat Region**



## HARYANA STATE POLLUTION CONTROL BOARD

**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No. HSPCB/PR/2025/ 2687

Dated 06-02-2025

To

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

**Kind Attn: SEE, SWM Cell (HQ)**

**Subject: Recommendation for Levying Environmental Compensation on M/s Sandhu & Co., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat.**

1.	Name & address of the unit	M/s Sandhu & Co., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete.
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates.
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	04/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small
11.	Complaint/Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No source of Air Emission and effluent generation.
14.	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide letter No.2174 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Unit reply received dated 12/12/2024.
16.	No. and date of closure order issued by the Head Office.	This Office Endst.No.2372-2375 dated 23/12/2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Head Office vide letter No.2433 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by unit.
19.	Cases for levying environmental compensation: -	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution).	NA
21.	Justification of imposing environmental compensation for Last five year.	NA

22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	The said unit is a RMC Plant covered under green category, was inspected on 04.12.2024 in compliance of Hon'ble NGT Orders dated 18/11/2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2174 dated 06.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit. Unit was sealed on 25/12/2024 in compliance of closure order issued by this office Endst. No.2372-2375 dated 23/12/2024 and compliance has been sent to Head Office vide letter No.2433 dated 30.12.2024 through E-mail and E-Office. The unit in its reply dated 10/12/2024 has not submitted any proof of date of commissioning. Therefore, it is recommended that the interim environmental compensation may be imposed on the unit from 30/01/2024 (Date of complaint filed in NGT) to 25/12/2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.
23.	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	30
24.	N-No of days of violation	30/01/2024 (Date of complaint filed in NGT) to 25/12/2024 (Date of compliance of closure order) i.e. 330 Days
25.	R-Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	0.5 (For Small)
27.	LF-Location Factor (as per census)	1
28.	EC=PI x N x R x S x LF	30 x 330 x 250 x 0.5 x 1 = 12,37,500/- (Rs.3,750/- per day) so consider minimum EC of Rs.5,000/- per day. Hence, 330 x 5000 = 16,50,000/-
29.	Total Amount calculated	16,50,000/-

DA/Copy of inspection dated 04/12/2024  
Copy of Show Cause Notice dated 06/12/2024  
Copy of Closure order and Its Compliance

  
Kuldeep Singh, AEE  
Regional Office, Panipat

  
Bhupinder Singh,  
Regional Officer, Panipat



**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the ,  
**Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide  
Direction No. 83 dated 17th September, 2024, issued statutory direction for  
implementation of the revised schedule of the Graded Response Action Plan (GRAP), which  
is also available on the CAQM website (caqm.nic.in);

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of  
the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect  
upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital  
Region (NCR) and all the construction activities including linear public projects are  
completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s Konark Enterprises (Part-I), Ready Mix Concrete Plant, Village  
Baholi/Bal Jattan, Panipat, is engaged in the process of manufacturing of Concrete using  
Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for  
implementation of the directions issued by commission under GRAP and found the  
following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no.  
HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental  
compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2187 dated  
06/12/2024. Unit has not submitted any reply of show cause notice and no compliance has  
been made by the unit.

WHEREAS, the above said violations made on the part of the said unit are not only violating  
the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation  
by contributing pollution in the environment causing further deterioration of the air quality  
up to Severe+ Category which is creating difficulties in breathing of the peoples residing in  
the nearby locations. Hence closure action against the above said activity is the need of hour  
in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of  
CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide  
agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no.  
HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order  
endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated  
19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board  
in addition to power already delegated vide order dated 23.08.2005 for issuance of closure  
directions against the industrial sectors/units, found operating in violation of directions of  
the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission  
for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide  
MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital  
Region and Adjoining Areas for better co-ordination, research, identification and resolution

of problems surrounding the air quality index and for matters connected therewith or incidental thereto. 214

THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s Konark Enterprises (Part-I), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

  
23/12  
**Regional officer**  
**Panipat Region**

Endst. No. HSPCB/PNP/2024/ 2339 — 2342

Dated: 23/12/2024 

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s Konark Enterprises (Part-I), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.

  
23/12  
**Regional officer**  
**Panipat Region**


**HARYANA STATE POLLUTION CONTROL BOARD**
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

 Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

 No. HSPCB/PR/2025/ 2715  
 To

Dated 11/02/2025

 The Chairman,  
 Haryana State Pollution Control Board,  
 Panchkula.

Kind Attn: SEE, SWM Cell (HQ)

Subject: Recommendation for Levying Environmental Compensation on M/s Mannat RMC India Private Limited, (Konark Enterprises(Part-I), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.

1.	Name & address of the unit	M/s Mannat RMC India Private Limited, (Konark Enterprises(Part-I), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete.
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates.
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	05/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small
11.	Complaint/Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No source of Air Emission and effluent generation.
14.	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide letter No.2187 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Reply received dated 10/02/2025
16.	No. and date of closure order issued by the Head Office.	This Office Endst.No.2339-2342 dated 23/12/2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Head Office vide letter No.2409 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by unit.
19.	Cases for levying environmental compensation: -	(j). Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution.	NA
21.	Justification of imposing environmental compensation for Last five year.	NA

22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The said unit is a RMC Plant covered under green category, was inspected on 05.12.2024 in compliance of Hon'ble NGT Orders dated 18/11/2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2187 dated 06.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit.</p> <p>Unit was sealed on 25/12/2024 in compliance of closure order issued by this office Endst. No.2339-2342 dated 23/12/2024 and compliance has been sent to Head Office vide letter No.2409 dated 30.12.2024.</p> <p>The unit in its reply dated 10/02/2025 has submitted that the name of plant is M/s Mannat RMC India Private Limited instead of Konark Enterprises which was wrongly told by person available at the time of inspection. The plant was purchased plant from Akash Ganga Infraventures India Pvt. Ltd., A-32, Sector-65, Noida, Gautam Budh Nagar, Uttar Pradesh on 17/07/2024. The rent agreement is yet to be executed and plant has not started operation.</p> <p>The reply submitted by the unit is not satisfactorily as unit has not obtained prior CTE/CTO from the Board.</p> <p>Therefore, it is recommended that the environmental compensation may be imposed on the unit from 17/07/2024 (Date of purchase of plant) to 25/12/2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.</p>
23.	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	30
24.	N-No of days of violation	17/07/2024 (Date of purchase of plant) to 25/12/2024 (Date of compliance of closure order) i.e. 162 Days
25.	R-Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	0.5 (For Small)
27.	LF-Location Factor (as per census)	1
28.	EC=PI x N x R x S x LF	30 x 162 x 250 x 0.5 x 1 = 6,07,500/- (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, 162 x 5000 = 8,10,000/-
29.	Total Amount calculated	8,10,000/-

DA/Copy of inspection dated 04/12/2024  
 Copy of Show Cause Notice dated 06/12/2024  
 Copy of Closure order and Its Compliance  
 Copy of reply dated 10/02/2025

  
 Kuldeep Singh, AEE  
 Regional Office, Panipat  
 Panipat

  
 Bhupinder Singh,  
 Regional Officer,



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**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

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No.HSPCB/PR/2024/

Dated

**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the **Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website ([caqm.nic.in](http://caqm.nic.in));

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s Mohan Garh Engineering & Construction, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2196 dated 06/12/2024. Unit has not submitted any reply of show cause notice and no compliance has been made by the unit.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution

*Jaisri*

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of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s Mohan Garh Engineering & Construction, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

*B*  
23/12  
Regional officer  
Panipat Region

Dated: 23/12/2024

Endst. No. HSPCB/PNP/2024/2359-2362

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s Mohan Garh Engineering & Construction, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.

*B*  
23/12  
Regional officer  
Panipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbpr@gmail.com](mailto:hspcbpr@gmail.com)

No.HSPCB/PR/2025/ 2723

Dated 11/02/25

To

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

**Kind Attn: SEE, SWM Cell (HQ)**

**Subject: Recommendation for Levying Environmental Compensation on M/s Mohan Garh Engineering & Construction, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.**

1.	Name & address of the unit	M/s Mohan Garh Engineering & Construction, Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, A.E.E.
3.	Product(s) and bio-products	Ready Mix Concrete
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates
5.	Status of CTE	Not Obtained
6.	Status of CTO	Not Obtained
7.	Date of inspection of the unit	05/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO form the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide No.HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small Scale
11.	Complaint / Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No Source of air emission and effluent generation.
14.	Detail of Show Cause Notice for EC issued with date.	SCN issued vide letter No.2196 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Yes. Reply received on 11.02.2025
16.	No. and date of closure order issued by the Board	This office Endst.No.2359-2362 dated 23.12.2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Had Office vide letter No.2418 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by the unit.
19.	Cases for levying environmental compensation:-	(J) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974

		and/or Air (Prevention and Control of Pollution Act, 1981.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution)	NA
21.	Justification of imposing environmental compensation for last five year	NA
22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The said unit is a RMC plant covered under green category, was inspected on 05.12.2024 in compliance of Hon'ble NGT Orders dated 18.11.2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2196 dated 06.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit.</p> <p>Unit was sealed on 25.12.2024 in compliance of closure order issued by this office Endst.No.2359-2362 dated 23.12.2024 and compliance has been sent to Head office vide letter No.2418 dated 30.12.2024 through E-mail and E-Office. Unit in its reply dated 11/02/2025 has submitted that they had shifted the plant from Barmer, Rajasthan to Panipat on 08.08.2024 and started operation of plant on 02.09.2024 after calibration. Therefore, it is recommended that the environmental compensation may be imposed on the unit from 05.09.2024 (Date of Calibration of plant) to 25.12.2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.</p>
23.	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	30
24.	N - No of days of violation	02.09.2024 (Date of Calibration of plant) to 25.12.2024 (Date of compliance of closure order) i.e.115 Days
25.	R - Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5 (For Small)
27.	LF - Location Factor (as per census)	1
28.	EC= PI x N x R x S x LF	30 x 115 x 250 x 0.5 x 1=4,31,250/- (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, 115 x 5000= 5,75,000/-
29.	Total Amount calculated	5,75,000/-

DA/Copy of inspection dated 05.12.2024  
 Copy of Show Cause Notice dated 06.12.2024  
 Copy of unit reply dated 10.02.2024  
 Copy of Closure Order and its Compliance

  
 Kuldeep Singh, AEE  
 Regional Office, Panipat

  
 Bhupinder Singh,  
 Regional Officer, Panipat



**221**  
**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No.HSPCB/PR/2024/

Dated

**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the ,  
**Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website (caqm.nic.in);

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s Navrattan Construction Co., Ready Mix Concrete Plant, Village Dadlana, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2168 dated 06/12/2024. Unit has submitted the reply of show cause notice on dated 11/12/2024 which was not satisfactory as no compliance has been made by the unit till date.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

*[Handwritten Signature]*

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THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s Navrattan Construction Co., Ready Mix Concrete Plant, Village Dadlana, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

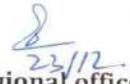
  
23/12  
**Regional officer**  
**Panipat Region**

Endst. No. HSPCB/PNP/2024/2363-2366

Dated: 23/12/2024

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s Navrattan Construction Co., Ready Mix Concrete Plant, Village Dadlana, Panipat.

  
23/12  
**Regional officer**  
**Panipat Region**



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbopr@gmail.com](mailto:hspcbopr@gmail.com)

No.HSPCB/PR/2025/2719

Dated 11-02-2025

To

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

Kind Attn: SEE, SWM Cell (HQ)

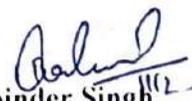
**Subject: Recommendation for Levying Environmental Compensation on M/s Nav Rattan Construction Co., Ready Mix Concrete Plant, Village Dadlana, Panipat.**

1.	Name & address of the unit	M/s Nav Rattan Construction Co., Ready Mix Concrete Plant, Village Dadlana, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates
5.	Status of CTE	Not Obtained
6.	Status of CTO	Not Obtained
7.	Date of inspection of the unit	04/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO form the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide No.HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small Scale
11.	Complaint / Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No Source of air emission and effluent generation.
14.	Detail of Show Cause Notice for EC issued with date.	SCN issued vide letter No.2168 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Unit reply received dated 10.02.2025.
16.	No. and date of closure order issued by the Board	This office Endst.No.2363-2366 dated 23.12.2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Had Office vide letter No.2421 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by the unit.
19.	Cases for levying environmental compensation:-	(J) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.

20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution)	NA
21.	Justification of imposing environmental compensation for last five year	NA
22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The said unit is a RMC plant covered under green category, was inspected on 04.12.2024 in compliance of Hon'ble NGT Orders dated 18.11.2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2168 dated 06.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit.</p> <p>Unit was sealed on 25.12.2024 in compliance of closure order issued by this office Endst.No.2363-2366 dated 23.12.2024 and compliance has been sent to Head office vide letter No.2421 dated 30.12.2024 through E-mail and E-Office. The unit in its reply dated 10.02.2025 has submitted that they have calibrated plant on 20.11.2024 before starting the operation. Unit has purchased DG set for power supply on 14.11.2024.</p> <p>Therefore, it is recommended that the environmental compensation may be imposed on the unit from 20.11.2024 (Date of Calibration of plant) to 25.12.2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.</p>
<b>Environment Compensation to be levied on Industrial Units</b>		
23.	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	30
24.	N - No of days of violation	20.11.2024 (Date of Calibration of plant) to 25.12.2024 (Date of compliance of closure order) i.e.36 Days
25.	R - Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5 (For Small)
27.	LF - Location Factor (as per census)	1
28.	EC= PI x N x R x S x LF	30 x 36 x 250 x 0.5 x 1=1,35,000/- (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, 36 x 5000= 1,80,000/-
29.	Total Amount calculated	1,80,000/-

DA/Copy of inspection dated 04.12.2024  
 Copy of Show Cause Notice dated 06.12.2024  
 Copy of unit reply dated 10.02.2024  
 Copy of Closure Order and its Compliance

  
 Kuldeep Singh, AFE  
 Regional Office, Panipat

  
 Bhupinder Singh,  
 Regional Officer, Panipat



**225**  
**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbpr@gmail.com](mailto:hspcbpr@gmail.com)

No.HSPCB/PR/2024/

Dated

**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the ,  
**Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website (caqm.nic.in);

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s Newtech (Part-I), Ready Mix Concrete Plant, Village Dadlana, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2162 dated 06/12/2024. Unit has submitted the reply of show cause notice on dated 11/12/2024 which was not satisfactory as no compliance has been made by the unit till date.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

*(Signature)*

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THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s Newtech (Part-I), Ready Mix Concrete Plant, Village Dadlana, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

  
Regional officer  
Panipat Region

Endst. No. HSPCB/PNP/2024/2368-2371

Dated: 23/12/2024

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s Newtech (Part-I), Ready Mix Concrete Plant, Village Dadlana, Panipat.

  
Regional officer  
Panipat Region

**HARYANA STATE POLLUTION CONTROL BOARD****SCO No.55, SECTOR-25, HUDA, PANIPAT**Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)No. HSPCB/PR/2025/2689  
To

Dated 06-02-2025

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.**Kind Attn: SEE, SWM Cell (HQ)****Subject: Recommendation for Levying Environmental Compensation on M/s Newtech Construction Co.,  
Ready Mix Concrete Plant, Village Dadlana, Panipat.**

1.	Name & address of the unit	M/s Newtech Construction Co., Ready Mix Concrete Plant, Village Dadlana, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete.
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates.
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	04/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small
11.	Complaint/Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No source of Air Emission and effluent generation.
14.	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide letter No.2162 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Unit reply received dated 10/12/2024
16.	No. and date of closure order issued by the Head Office.	This Office Endst.No.2368-2371 dated 23/12/2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Head Office vide letter No.2427 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by unit.
19.	Cases for levying environmental compensation: -	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution.	NA
21.	Justification of imposing environmental compensation for Last five year.	NA

22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	The said unit is a RMC Plant covered under green category, was inspected on 04.12.2024 in compliance of Hon'ble NGT Orders dated 18/11/2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2162 dated 06.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit. Unit was sealed on 25/12/2024 in compliance of closure order issued by this office Endst. No.2368-2371 dated 23/12/2024 and compliance has been sent to Head Office vide letter No.2427 dated 30.12.2024 through E-mail and E-Office. The unit in its reply dated 10/12/2024 has not submitted any proof of date of commissioning. Therefore, it is recommended that the environmental compensation may be imposed on the unit from 30/01/2024 (Date of complaint filed in NGT) to 25/12/2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.
23.	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	30
24.	N-No of days of violation	30/01/2024 (Date of complaint filed in NGT) to 25/12/2024 (Date of compliance of closure order) i.e. 330 Days
25.	R-Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	0.5 (For Small)
27.	LF-Location Factor (as per census)	1
28.	EC=PI x N x R x S x LF	$30 \times 330 \times 250 \times 0.5 \times 1 = 12,37,500/-$ (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, $330 \times 5000 = 16,50,000/-$
29.	Total Amount calculated	16,50,000/-

DA/Copy of inspection dated 04/12/2024  
Copy of Show Cause Notice dated 06/12/2024  
Copy of Closure order and Its Compliance

  
Kuldeep Singh, AEE  
Regional Office, Panipat

  
Bhupinder Singh, 6/2  
Regional Officer, Panipat



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s New Tech (Unit II), VPO-Dadlana, refinery Road, Panipat has established a Ready mix cement concrete irrespective of investment cost at VPO-Dadlana, refinery Road, Panipat which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 12-Jan-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. The unit was visited by concerned field officer with CM Flying Squad Team Karnal and during the inspection found unit has not obtained CTE/ CTO from the Board.
2. Unit has not obtained HOWM authorization under HOWM Rules 2016.
3. Unit has not provided Display Board on Main Gate as per provisions of HOWM Rules 2016.
4. Unit has not provided storage facility for Hazardous Waste as per HOWM Rules 2016.
5. Unit has not made agreement with authorized recycler for disposal of used oil.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Panipat vide his letter HSPCB/PAN/2023/INS/32906081SCNCC001 dated 18/01/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Panipat vide his recommendation letter number HSPCB/PAN/2023/RO/INS/32906081CONCR001 dated 06-Feb-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s New Tech (Unit II) VPO-Dadlana, refinery Road, Panipat by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
10-Mar-2023**

**P Raghavendra RAO  
Chairman**

**Endst. No.:HSPCB/PAN/2023/INS/32906081CONCO001-  
005**

**Dated:14-Mar-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, PANIPAT
2. Executive Engineer, UHBVN Operation Division, PANIPAT. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Panipat. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s New Tech (Unit II) VPO-Dadlana, refinery Road, Panipat
5. Executive Engineer, Municipal Corporation/PHED Division, PANIPAT. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

**Bhupender Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



No.HSPCB/PR/2024/

Dated

**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the ,  
**Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website ([caqm.nic.in](http://caqm.nic.in));

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s RSB Project Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2177 dated 06/12/2024. Unit has submitted the reply of show cause notice on dated 11/12/2024 which was not satisfactory as no compliance has been made by the unit till date.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

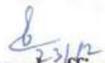
WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

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THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s RSB Project Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

  
Regional officer  
Panipat Region

Endst. No. HSPCB/PNP/2024/2316-2319.

Dated: 23/12/2024

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s RSB Project Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat.

  
Regional officer  
Panipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No.HSPCB/PR/2025/2720  
To

Dated 11-02-2025

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

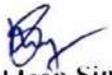
Kind Attn: SEE, SWM Cell (HQ)

**Subject: Recommendation for Levying Environmental Compensation on M/s RSB Project Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat.**

1.	Name & address of the unit	M/s RSB Project Pvt. Ltd., Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates
5.	Status of CTE	Not Obtained
6.	Status of CTO	Not Obtained
7.	Date of inspection of the unit	04/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO form the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide No.HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small Scale
11.	Complaint / Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No Source of air emission and effluent generation.
14.	Detail of Show Cause Notice for EC issued with date.	SCN issued vide letter No.2177 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Reply received dated 23.01.2025.
16.	No. and date of closure order issued by the Board	This office Endst.No.2376-2379 dated 23.12.2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Had Office vide letter No.2430 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by the unit.
19.	Cases for levying environmental compensation:-	(J) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and or Air and/or other pollution	NA
21.	Justification of imposing environmental compensation for last five year	NA
22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	The said unit is a RMC plant covered under green category, was inspected on 04.12.2024 in compliance of Hon'ble NGT Orders dated 18.11.2024 in OA No.1132 of 2024. During inspection it was found

		<p>that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2177 dated 06.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit. Unit was sealed on 25.12.2024 in compliance of closure order issued by this office Endst.No.2376-2379 dated 23.12.2024 and compliance has been sent to Head office vide letter No.2430 dated 30.12.2024 through E-mail and E-Office.</p> <p>The unit in its reply dated 23.01.2025 has submitted the documents of its commissioning. As per the reply submitted by the unit has made lease agreement of land on 24.11.2023 and shifted that RMC Plant at site on 29.11.2023. Thereafter, an application for the Change of Land Use (CLU) was submitted to the concerned authorities on 09.01.2024. Due to unforeseen delays in the CLU approval process, the establishment of the plant at the designated location was delayed, impacting the timeline for its setup. The plant was successfully erected at the Panipat PBR site on 10.09.2024, and calibration of the plant was done on 23.09.2024.</p> <p>Therefore, it is recommended that the environmental compensation may be imposed on the unit from 29.11.2023 (Date of RMC plant shifting) to 25.12.2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.</p>
23.	PI - Pollution Index (Red : 80. Orange : 50 and Green : 30)	30
24.	N - No of days of violation	29.11.2023 (Date of RMC plant shifting) to 25.12.2024 (Date of compliance of closure order) i.e 393 Days
25.	R - Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5 (For Small)
27.	LF - Location Factor (as per census)	1
28.	EC = PI x N x R x S x LF	$30 \times 393 \times 250 \times 0.5 \times 1 = 14,73,750/-$ (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, $393 \times 5000 = 19,65,000/-$
29.	Total Amount calculated	19,65,000/-

DA/Copy of inspection dated 04.12.2024  
 Copy of Show Cause Notice dated 06.12.2024  
 Copy of Closure Order and its Compliance  
 Copy of unit reply dated 23.01.2025

  
 Kuldeep Singh, A.E.F.  
 Regional Office, Panipat

  
 Bhupinder Singh, 11/2  
 Regional Officer, Panipat



No.HSPCB/PR/2024/

Dated

**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the ,  
**Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website ([caqm.nic.in](http://caqm.nic.in));

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s SKF Enterprises, Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2171 dated 06/12/2024. Unit has submitted the reply of show cause notice on dated 16/12/2024 which was not satisfactory as no compliance has been made by the unit till date.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

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THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s SKF Enterprises, Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

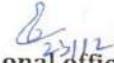
  
Regional officer  
Panipat Region

Endst. No. HSPCB/PNP/2024/2380-2383

Dated: 23/12/2024

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s SKF Enterprises, Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat.

  
Regional officer  
Panipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**  
 Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

NGT MATTER

Dated 10/02/2025

No. HSPCB/PR/2025/ 2706

To

The Chairman,  
 Haryana State Pollution Control Board,  
 Panchkula.

Kind Attn: SEE, SWM Cell (HQ)

Subject: Recommendation for Levying Environmental Compensation on M/s SKF Enterprises, Ready Mix Concrete Plant, Village Singhpura-Sithana, Panipat.

1.	Name & address of the unit	M/s SKF Enterprises, Ready Mix Concrete Plant, Village Singhpura Sithana, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	04/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small
11.	Complaint/Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No source of Air Emission and effluent generation.
14.	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide letter No.2171 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Received on dated 16/12/2024.
16.	No. and date of closure order issued by the Head Office.	This Office Endst.No.2380-2383 dated 23/12/2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Head Office vide letter No.2436 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by unit.
19.	Cases for levying environmental compensation: -	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution).	NA
21.	Justification of imposing environmental compensation for Last five year.	NA

22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The said unit is a RMC Plant covered under green category, was inspected on 04.12.2024 in compliance of Hon'ble NGT Orders dated 18/11/2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2171 dated 06.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit.</p> <p>Unit was sealed on 25/12/2024 in compliance of closure order issued by this office Endst. No.2380-2383 dated 23/12/2024 and compliance has been sent to Head Office vide letter No.2436 dated 30.12.2024.</p> <p>The unit in its reply dated 16/12/2024 has submitted the documents of its commissioning which are as follows:-</p> <ol style="list-style-type: none"> <li>1. Copy of date of calibration of Batching Plant-25/10/2024</li> <li>2. Copy of supply order for concrete dated 09/10/2024.</li> <li>3. Copy of Rent Agreement dated 20/10/2024.</li> </ol> <p>As per the purchase order of RMC Plant and calibration of the same was done on 25.10.2024 before starting operation of RMC Plant. Therefore, date of start of operation of RMC plant may be taken from 25/10/2024 to date of sealing of plant done by HSPCB on 25.12.2024.</p> <p>Therefore, it is recommended that the environmental compensation may be imposed on the unit from 25/10/2024 (Date of Commissioning of unit) to 25/12/2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.</p>
23.	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	30
24.	N-No of days of violation	25/10/2024 (Date of Commissioning of unit) to 25/12/2024 (Date of compliance of closure order) i.e. 62 Days
25.	R-Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	0.5 (For Small)
27.	LF-Location Factor (as per census)	1
28.	EC=PI x N x R x S x LF	30 x 62 x 250 x 0.5 x 1 = 2,32,500/- (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, 62 x 5000 = 3,10,000/-
29.	Total Amount calculated	3,10,000/-

DA/Copy of inspection dated 04/12/2024  
 Copy of Show Cause Notice dated 06/12/2024  
 Copy of Closure order and Its Compliance  
 Copy of Unit Reply 16/12/2024

  
 Kuldeep Singh, AEE  
 Regional Office, Panipat  
 Panipat

  
 Bhupinder Singh,  
 Regional Officer,



No.HSPCB/PR/2024/

Dated

**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the ,  
**Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website (caqm.nic.in);

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s VRC Construction Company (Part-2), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2184 dated 06/12/2024. Unit has not submitted any reply of show cause notice and no compliance has been made by the unit.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

*Handwritten signature*

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THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s VRC Construction Company (Part-2), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat by sealing its plant and machinery & DG set along with directions to stop the electricity supply of the above said unit, with immediate effect.

Regional officer  
Panipat Region

Dated: 23/12/2024

Endst. No. HSPCB/PNP/2024/ 2343 - 2346

- A copy of this Direction/Order is forwarded to the following for information:
1. The Chairman, Haryana State Pollution Control Board, Panchkula
  2. The Deputy Commissioner, Panipat.
  3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
  4. M/s VRC Construction Company (Part-2), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.

Regional officer  
Panipat Region



## HARYANA STATE POLLUTION CONTROL BOARD

### SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com) Annex

No. HSPCB/PR/2025/ 2688

Dated 06-02-2025

To

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

**Kind Attn: SEE, SWM Cell (HQ)**

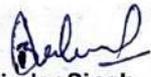
**Subject: Recommendation for Levying Environmental Compensation on M/s VRC Construction Company (Part-2), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.**

1.	Name & address of the unit	M/s VRC Construction Company (Part-2), Ready Mix Concrete Plant, Village Baholi/Bal Jattan, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete.
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates.
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	04/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small
11.	Complaint/Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No source of Air Emission and effluent generation.
14.	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide letter No.2184 dated 06.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Unit reply received dated 27/12/2024
16.	No. and date of closure order issued by the Head Office.	This Office Endst. No.2343-2346 dated 23/12/2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Head Office vide letter No.2412 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by unit.
19.	Cases for levying environmental compensation: -	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution).	NA
21.	Justification of imposing environmental compensation for Last	NA

	five year.	
22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	The said unit is a RMC Plant covered under green category, was inspected on 04.12.2024 in compliance of Hon'ble NGT Orders dated 18/11/2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2184 dated 06.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit. Unit was sealed on 25/12/2024 in compliance of closure order issued by this office Endst. No. 2343-2346 dated 23/12/2024 and compliance has been sent to Head Office vide letter No.2412 dated 30.12.2024 through E-mail and E-Office. The unit in its reply dated 27/12/2024 has not submitted any proof of date of commissioning. Therefore, it is recommended that the environmental compensation may be imposed on the unit from 30/01/2024 (Date of complaint filed in NGT) to 25/12/2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.
23.	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	30
24.	N-No of days of violation	30/01/2024 (Date of complaint filed in NGT) to 25/12/2024 (Date of compliance of closure order) i.e. 330 Days
25.	R-Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	0.5 (For Small)
27.	LF-Location Factor (as per census)	1
28.	EC=PI x N x R x S x LF	$30 \times 330 \times 250 \times 0.5 \times 1 = 12,37,500/-$ (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, $330 \times 5000 = 16,50,000/-$
29.	Total Amount calculated	16,50,000/-

DA/Copy of inspection dated 04/12/2024  
 Copy of Show Cause Notice dated 06/12/2024  
 Copy of Closure order and Its Compliance  
 Copy of complaint dated 30.01.2024 filed before NGT

  
 Kuldeep Singh, AEE  
 Regional Office, Panipat

  
 Bhupinder Singh,  
 Regional Officer, Panipat

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/S Tanwar Projects Pvt Ltd, Village Singhpura , Near Panipat Refinery has established a and operated a Ready mix cement concrete irrespective of investment cost at Village Singhpura , Near Panipat Refinery which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 29-Nov-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

- 1 Unit has operated without CTE/CTO from the Board .
- 2 Unit has violated the provisions of Water Act 1974 and Air Act 1981.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Panipat vide his letter HSPCB/PAN/2022/INS/31264148SCNCC001 dated 07/12/2022 The reply submitted by the unit vide letter dated 20-Dec-2022 was not find satisfactory as per detail given below:

- 1 Unit has operated without CTE/CTO from the Board .
- 2 Unit has violated the provisions of Water Act 1974 and Air Act 1981.

Whereas, Regional Officer, Panipat vide his recommendation letter number HSPCB/PAN/2023/RO/INS/31264148CONCR002 dated 27-Jan-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/S Tanwar Projects Pvt Ltd Village Singhpura , Near Panipat Refinery by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
19-Feb-2023**

**P Raghavendra RAO  
Chairman**

**Endst. No.:HSPCB/PAN/2023/INS/31264148CONCO001-  
005**

**Dated:09-Mar-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, PANIPAT
2. Executive Engineer, UHBVN Operation Division, PANIPAT. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Panipat. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/S Tanwar Projects Pvt Ltd Village Singhpura , Near Panipat Refinery
5. Executive Engineer, Municipal Corporation/PHED Division, PANIPAT. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

**Bhupender Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/S Cheema and Company, Village Singhpura has established a and operated a Ready mix cement concrete irrespective of investment cost at Village Singhpura which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 29-Nov-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit has operated with out CTE/CTO from the Board .
2. Unit has violated the provisions of Water Act 1974 and Air Act 1981.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Panipat vide his letter HSPCB/PAN/2022/INS/31264031SCNCC001 dated 07/12/2022 The reply submitted by the unit vide letter dated 03-Jan-2023 was not find satisfactory as per detail given below:

1. Unit has operated with out CTE/CTO from the Board .
2. Unit has violated the provisions of Water Act 1974 and Air Act 1981.

Whereas, Regional Officer, Panipat vide his recommendation letter number HSPCB/PAN/2023/RO/INS/31264031CONCR001 dated 18-Jan-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/S Cheema and Company Village Singhpura by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
24-Jan-2023**

**P Raghavendra RAO  
Chairman**

**Endst. No.:HSPCB/PAN/2023/INS/31264031CONCO001-  
005**

**Dated:09-Mar-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, PANIPAT
2. Executive Engineer, UHBVN Operation Division, PANIPAT. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Panipat. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/S Cheema and Company Village Singhpura
5. Executive Engineer, Municipal Corporation/PHED Division, PANIPAT. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

**HARYANA STATE**

**Bhupender Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No.HSPCB/PR/2024/

Dated

**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the ,  
**Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website (caqm.nic.in);

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s Mehak Kaliraman Coop L and C Society, Ready Mix Plant Village Sithana, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2228 dated 13/12/2024. Unit has not submitted any reply of show cause notice and no compliance has been made by the unit.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

*Robit*

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THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s Mehak Kaliraman Coop L and C Society, Ready Mix Plant Village Sithana, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

  
Regional officer  
Panipat Region

Endst. No. HSPCB/PNP/2024/2341-2350

Dated: 23/12/2024

- A copy of this Direction/Order is forwarded to the following for information:
1. The Chairman, Haryana State Pollution Control Board, Panchkula
  2. The Deputy Commissioner, Panipat.
  3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
  4. M/s Mehak Kaliraman Coop L and C Society, Ready Mix Plant Village Sithana, Panipat.

  
Regional officer  
Panipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbopr@gmail.com](mailto:hspcbopr@gmail.com)

No.HSPCB/PR/2025/2791

Dated 11/02/2025

To

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

**Kind Attn: SEE, SWM Cell (HQ)**

**Subject: Recommendation for Levying Environmental Compensation on M/s Mehak Kaliraman Co-op L & C Society, Ready Mix Plant, Village Sithana, Panipat.**

1.	Name & address of the unit	M/s Mehak Kaliraman Co-op L & C Society, Ready Mix Plant, Village Sithana, Panipat.
2.	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3.	Product(s) and bio-products	Ready Mix Concrete
4.	Manufacturing process	Mixing of Cement, Sand and Aggregates
5.	Status of CTE	Not Obtained
6.	Status of CTO	Not Obtained
7.	Date of inspection of the unit	12/12/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO form the Board. 2. Not obtained permission from HWRA for ground water extraction. 3. Not provided sprinklers and not covered conveyor belts and hoppers as per RMC guidelines issued by HSPCB. 4. Not complied with guidelines issued for RMC Plants by HSPCB vide No.HSPCB/2013/267-278 dated 24.12.2013.
10.	Category of the unit	i. Green ii. Small Scale
11.	Complaint / Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	No Source of air emission and effluent generation.
14.	Detail of Show Cause Notice for EC issued with date.	SCN issued vide letter No.2228 dated 13.12.2024 for Environment Compensation and for closure action.
15.	Reply of Show Cause Notice, if any received.	Reply received dated 10.02.2025.
16.	No. and date of closure order issued by the Board	This office Endst.No.2347-2350 dated 23.12.2024.
17.	Compliance of closure order if applicable.	Compliance has been sent to Had Office vide letter No.2403 dated 30.12.2024 through E-mail and E-Office.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by the unit.
19.	Cases for levying environmental	(J) Operating without obtaining prior consent to operate under the

	compensation:-	Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution	NA
21.	Justification of imposing environmental compensation for last five year	NA
22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The said unit is a RMC plant covered under green category, was inspected on 12.12.2024 in compliance of Hon'ble NGT Orders dated 18.11.2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. Thereafter, a show cause notice was issued to the unit vide this office letter No.2228 dated 13.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit.</p> <p>Unit was sealed on 25.12.2024 in compliance of closure order issued by this office Endst.No.2347-2350 dated 23.12.2024 and compliance has been sent to Head office vide letter No.2403 dated 30.12.2024 through E-mail and E-Office. The unit has submitted the letter issued by Sub Divisional Officer, W/S Sub Division, PWD (I &amp; WR), Panipat, in which it is mentioned that work was allotted to the unit on dated 28.11.2024 for which agency has installed the plant of capacity 30 cum at site on dated 01.12.2024 which was only for construction of bridge at RD 45120 of CLC and has not been used for any other commercial purpose.</p> <p>Therefore, it is recommended that the environmental compensation may be imposed on the unit from 01.12.2024 (Date of commissioning of the unit) to 25.12.2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.</p>
23.	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	30
24.	N - No of days of violation	01.12.2024 (Date of commissioning of the unit) to 25.12.2024 (Date of compliance of closure order) i.e. 25 Days
25.	R - Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5 (For Small)
27.	LF - Location Factor (as per census)	1
28.	EC= PI x N x R x S x LF	$30 \times 25 \times 250 \times 0.5 \times 1 = 93,750/-$ (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, $25 \times 5000 = 1,25,000/-$
29.	Total Amount calculated	1,25,000/-

DA/Copy of inspection dated 12.12.2024

Copy of Show Cause Notice dated 13.12.2024

Copy of unit reply dated 10.02.2025

Copy of Closure Order and its Compliance

  
Kuldeep Singh, AEF  
Regional Office, Panipat

  
Bhupinder Singh,  
Regional Officer, Panipat



No.HSPCB/PR/2024/

Dated

**CLOSURE DIRECTIONS**

WHEREAS, the matter of air quality of Delhi-NCR is being monitored and heard by the ,  
**Hon'ble Supreme Court in WRIT PETITION(S)(CIVIL) NO(S). 13029/1985**

WHEREAS, The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website ([caqm.nic.in](http://caqm.nic.in));

WHEREAS, The Sub-Committee for invoking actions under the GRAP has invoked Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) on 17/11/2024 which remain in effect upto 05/12/2024 and same is again invoked w.e.f. 16/12/2024 in the National Capital Region (NCR) and all the construction activities including linear public projects are completely banned under GRAP Stage-IV;

WHEREAS, the unit M/s Nonika Enterprises, Ready Mix Plant, Village Sithana, Panipat, is engaged in the process of manufacturing of Concrete using Cement, Aggregate and Sand.

WHEREAS, the above said unit was inspected by this office on 04.12.2024 for implementation of the directions issued by commission under GRAP and found the following violations made by the above said unit:-

1. Unit has not obtained prior CTE/CTO from the Board.
2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.

WHEREAS, the show cause notice for closure and imposition of environmental compensation was issued to the unit vide this office letter No.HSPCB/PR/2024/2231 dated 13/12/2024. Unit has not submitted any reply of show cause notice and no compliance has been made by the unit.

WHEREAS, the above said violations made on the part of the said unit are not only violating the provisions of Water Act, 1974 and Air Act, 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

WHEREAS, there is apprehension of operation of the unit during odd hours in violation of CAQM directions issued under GRAP Stage-IV.

WHEREAS, power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst. no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

WHEREAS, it is pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

*Ajay Sharma*

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THEREFORE, in view the above mentioned facts and in exercise of the power conferred under sections 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of unit M/s Nonika Enterprises, Ready Mix Plant, Village Sithana, Panipat by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

*23/12*  
Regional officer  
Panipat Region

Endst. No. HSPCB/PNP/2024/2355-2358

Dated: 23/12/2024

A copy of this Direction/Order is forwarded to the following for information:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Panipat.
3. The Superintending Engineer, UHBVN, Panipat to stop the electricity supply of said unit.
4. M/s Nonika Enterprises, Ready Mix Plant, Village Sithana, Panipat.

*23/12*  
Regional officer  
Panipat Region


**HARYANA STATE POLLUTION CONTROL BOARD**
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

 Ph. – (0180) 2672037, Telefax – 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

 No. HSPCB/PRI/2025/ 2690  
 To

Dated 06-02-2025

 The Chairman,  
 Haryana State Pollution Control Board,  
 Panchkula.

**Kind Attn: SEE, SWM Cell (HQ)**
**Subject: Recommendation for Levying Environmental Compensation on M/s Nonika Enterprises, Ready Mix Plant, Village Sithana, Panipat.**

1	Name & address of the unit	M/s Nonika Enterprises, Ready Mix Plant, Village Sithana, Panipat.
2	Name and designation of the officer(s) inspected the unit	Sh. Kuldeep Singh, AEE
3	Product(s) and bio-products	Ready Mix Concrete.
4	Manufacturing process	Mixing of Cement, Sand and Aggregates.
5	Status of CTE	Not obtained
6	Status of CTO	Not obtained
7	Date of inspection of the unit	12/12/2024
8	Date of commissioning	NA
9	Detail of violation observed during inspection:	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
10	Category of the unit	i. Green ii. Small
11	Complaint/Court case, if any.	Matter pending before Hon'ble NGT in OA No.1132 of 2024 titled as Deepak V/s State of Haryana.
12	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13	Reasons for not collection of samples, if not collected.	No source of Air Emission and effluent generation.
14	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide letter No.2231 dated 13.12.2024 for Environment Compensation and for closure action.
15	Reply of Show Cause Notice, if any received.	No reply received
16	No. and date of closure order issued by the Head Office.	This Office Endst.No.2355-2358 dated 23/12/2024.
17	Compliance of closure order if applicable.	Compliance has been sent to Head Office vide letter No.2400 dated 30.12.2024 through E-mail and E-Office.
18	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by unit.
19	Cases for levying environmental compensation: -	1. Unit has not obtained prior CTE/CTO from the Board. 2. Not complied with guidelines issued for RMC Plants by HSPCB vide letter no. HSPCB/2013/267-278 dated 24.12.2013.
20	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution).	NA
21	Justification of imposing environmental compensation for Last five year.	NA

22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	The said unit is a RMC Plant covered under green category, was inspected on 12.12.2024 in compliance of Hon'ble NGT Orders dated 18/11/2024 in OA No.1132 of 2024. During inspection it was found that unit has not obtained CTE/CTO from the Board. An order, a show cause notice was issued to the unit vide this office letter No.2231 dated 13.12.2024 for Environment Compensation and for closure action which was physically delivered to the unit. Unit was sealed on 25/12/2024 in compliance of closure order issued by this office Endst. No.2355-2358 dated 23/12/2024 and compliance has been sent to Head Office vide letter No.2400 dated 30.12.2024 through E-mail and E-Office. The unit has not submitted any reply till date. Therefore, it is recommended that the interim environmental compensation may be imposed on the unit from 30/01/2024 (Date of complaint filed in NGT) to 25/12/2024 (Date of compliance of closure order) for operating without CTE/CTO from the Board.
23.	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	30
24.	N-No of days of violation	30/01/2024 (Date of complaint filed in NGT) to 25/12/2024 (Date of compliance of closure order) i.e. 330 Days
25.	R-Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	0.5 (For Small)
27.	LF-Location Factor (as per census)	1
28.	EC=PI x N x R x S x LF	30 x 330 x 250 x 0.5 x 1 = 12,37,500/- (Rs.3,750/- per day) so considering minimum EC of Rs.5,000/- per day. Hence, 330 x 5000 = 16,50,000/-
29.	Total Amount calculated	16,50,000/-

DA/Copy of inspection dated 04/12/2024  
Copy of Show Cause Notice dated 13/12/2024  
Copy of Closure order and Its Compliance

  
Kuldeep Singh, AEE  
Regional Office, Panipat

  
Bhupinder Singh, 6/2  
Regional Officer, Panipat



**Regional Office, Karnal Region  
Haryana State Pollution Control Board**

2<sup>nd</sup> floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal  
Website - [www.hspcb.org.in](http://www.hspcb.org.in) E-Mail Id- [hspcbrokar@gmail.com](mailto:hspcbrokar@gmail.com)



**CLOSURE DIRECTIONS**

The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website ([caqm.nic.in](http://caqm.nic.in)), as and when orders under GRAP are invoked.

The Sub-Committee for invoking actions under the GRAP in its earlier meetings held, had invoked actions under Stage-I, Stage II and Stage-III of the GRAP on 14th October, 2024, 21st October, 2024 and 14th November, 2024.

The Sub-Committee in its urgent meeting held on 17th November, 2024 further reviewed the air quality scenario in the region as well as the forecasts for meteorological conditions and air quality index of Delhi made available by IMD/IITM.

The Sub-committee observed that the AQI of Delhi was recorded at 44 I (Severe) at 4:00 P.M on 17.11.2024 (today) and has been gradually increasing further and has already reached Severe+ category, as the AQI clocked 447, 452 and 457 at 5:00 PM, 6:00 PM and 7:00 P.M respectively. Further, the average AQI for Delhi is expected to remain in this adverse range owing to heavy fog, variable winds, highly unfavorable meteorological and climatic conditions. Forecasts from IMD/IITM also indicate a likelihood of the AQI of Delhi to particularly remain in higher end of "SEVERE"/"SEVERE+" category in the coming days, owing to unfavorable climatic conditions.

Keeping in view the prevailing trend of air quality, in an effort to prevent further deterioration of the air quality, the sub-committee decided that All actions as envisaged under Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) be implemented in right earnest by all the agencies concerned in the NCR, with immediate effect, in addition to the stage I, II and III actions already in force.

Therefore, in an effort to prevent further deterioration of the air quality, the Sub Committee decided that ALL actions as envisaged under Stage IV of the GRAP -'severe+' Air Quality (DELHI AQI>450) be implemented in right earnest by all the agencies concerned in the NCR, in addition to the Stage-I, II and III actions already in force, from 8:00 A.M. of 18.11.2024 in the National Capital Region (NCR).

Whereas the unit **M/s Konark Enterprises (Part-2) Village Moonak, Karnal** was engaged in the process of Ready Mix Concrete (RMC), which is covered under Green category as per policy order dated 04.12.2020 of the Board regarding categorization of industries and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, the above said unit was inspected by **Sh Rohtash JEE** on **09.12.2024** during the patrolling of the area for implementation of the directions issued by commission under GRAP and he reported the following violations made by the above said unit: -

1. **CTE /CTO from HSPCB have not obtained.**
2. **RECD based DG set not provided at 160KVA both DG sets are connected.**
3. **Large quantity of uncovered Construction material is lying at site & Dust Emission from RMC Plant.**

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4. Sprinklers not provided.
5. Metalled/Pucca road not provided for vehicles.

Whereas the above said violations made on the part of the said unit are not only violating the provisions of Water Act 1974 and Air Act 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

It is also pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

THEREFORE, in view the above mentioned facts and in compliance of the Directions of the CAQM issued under Section 12 of the CAQM Act 2021, the undersigned hereby issue the direction/order to close down the operation of the above said RMC as M/s Konark Enterprises (Part-2) Village Moonak, Karnal by sealing its plant and machinery & DG set, if any, along-with directions to stop the electricity supply of the above said unit, with immediate effect.

The actions and proceedings under the relevant sections and provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 would be carried out separately without prejudice to this direction/order against the said project/activity/industry also.

**Regional officer  
Karnal Region**

**Dated: 09 / 12 / 2024**

**Endst. No. HSPCB/KAR/2024/5503-10**

A copy of this Direction/Order is forwarded to the following for information and necessary action:

1. The Hon'ble Chairman, Haryana State Pollution Control Board, Panchkula with respect to the discussion held in the Review Meeting for GRAP held under his able Chairmanship on 19/11/2024.
2. The Deputy Commissioner, Karnal with a request to appoint a Duty Magistrate along with necessary police protection for the compliance of the said Direction/Order.
3. The Superintendent of Police, Karnal with a humble request to direct concerned DSP and SHO to ensure that the said project/activity/industry doesn't operate till these orders are suspended/revoked by the competent authority.

4. The Sr. E.E., Air Cell, Haryana State Pollution Control Board, Panchkula the same order/direction is issued with respect to the discussion held in the Review Meeting for GRAP held under the able Chairmanship of Hon'ble Chairman, HSPCB on 19/11/2024 and the verbal directions/communications as passed/issued by your good-self in the said meeting.
5. The S.D.M, Karnal with a request to issue necessary direction/order against the said project/activity/industry under **Section 152 BNSS| Bharatiya Nagarik Suraksha Sanhita (BNSS)** as the same is a source of public nuisance also. Further, he is requested to appoint a Duty Magistrate along with necessary police protection for the compliance of the said Direction/Order.
6. The Superintending Engineer, UHBVN, Karnal to stop the electricity supply of said unit.
7. Mr. Rohtash, JEE, Karnal. He is requested to ensure compliance of the closure order immediately. The JEE shall also initiate legal action and propose environment compensation as applicable, as per the environment compensation policy of the Haryana State Pollution Control Board and CAQM.
8. **M/s Konark Enterprises (Part-2) Village Moonak, Karnal (Mob No. 7876008000)**

o/c

*OA 9/11/24*  
Regional officer  
Karnal Region



**Regional Office, Karnal Region**  
**Haryana State Pollution Control Board**  
 2<sup>nd</sup> floor, SCO- 7B-79 above Punjab National Bank, Namastey Chowk, Karnal  
 Website - [www.hspcb.org.in](http://www.hspcb.org.in) E-Mail Id- [hspcbrokar@gmail.com](mailto:hspcbrokar@gmail.com)



No. HSPCB/KAR/2024/5511

Dated: 09/ 12 / 2024

**ENVIRONMENTAL COMPENSATION ORDER**

**Sub. - Environmental Compensation order against - M/s Konark Enterprises (Part-2) Village Moonak, Karnal or non compliance of CAQM order No.1200 17/27/GRAP/2021/CAQM 1092 Dated 14.11.2024 (GRAP Stage I & II directions) Issued by Commission for Air Quality Management in NCR and adjoining areas.**

Whereas, Ministry of Environment, Forest and Climate Change Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act 2021 (hereinafter referred as Act), has constituted the Commission;

Whereas, the Commission for Air Quality Management, (hereinafter referred as CAQM) from time to time, has issued directions in respect of measures to abate air pollution in the National Capital Region including directions for strict compliance of air pollution control laws in force;

Whereas, the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 empowers the Commission to take all such measures and issue directions as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

Whereas, CAQM has invoked the various restrictions as defined by Stage-I of GRAP vide order dated 14.10.2024. which includes

1. Ensure proper implementation of Directions/ Rules/Guidelines on dust mitigation measures in Construction and Demolition (C&D) activities and sound environmental management of C86D waste.
2. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 and do not permit C86D activities in respect of such projects with plot size equal to or more than 500 scam which are not registered on the 'web portal' of the respective state / GNCTD and /or which do not fulfil the other requirements as per above noted statutory directions, for remote monitoring of dust mitigation measures.
3. Ensure regular lifting of Municipal Solid Waste (M SW), Construction 86 Demolition (C86D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.
4. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.
5. Ensure that C&D materials 86 waste are properly stored/ contained, duly covered in the premises. Ensure transportation of Cli&D materials and C&D waste only through covered vehicles.
6. Strictly enforce the statutory directions and yardsticks for use of anti-smog guns at C&[] sites, in proportion to the total area of construction for the project.

7. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction / widening/ repair projects and maintenance activities.
8. Stringently enforce prohibition on open burning of biomass and municipal solid waste. Impose maximum EC upon violations in accordance with Hon'ble NGT's orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.
9. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.
10. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.
11. Strict vigilance and enforcement of PUC norms for vehicles.
12. No tolerance for visible emissions - Stop visibly polluting vehicles by impounding and / or levying maximum penalty.
13. Strictly enforce the Hon'ble Supreme Court order on diversion of non-destined truck traffic for Delhi, through Eastern and Western Peripheral Expressways.
14. Strictly enforce NGT / Hon'ble SC's order on overaged diesel / petrol vehicles and as per extant statutes.
15. Ensure strict penal/ legal action against non-compliant and illegal industrial units.
16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions.
17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.
18. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.
19. Strictly enforce Hon'ble Courts/Tribunal orders regarding ban on fire crackers.
20. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.
21. DISCOMs to minimise power supply interruptions in NCR.
22. Ensure that diesel generator sets are not used as regular source of power supply.
23. Strictly enforce the extant ban on coal / firewood as fuel in Tandoors in hotels, Restaurants and open eateries.
24. Ensure hotels, restaurants and open eateries use only electricity /gas based / clean fuel-based appliances.
25. Information dissemination including through social media and bulk SMS etc. Mobile Apps to be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and inform them about actions that would be taken by Government.

26. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.
27. Encourage offices to start unified commute for employees to reduce traffic on road.

Whereas, CAQM has invoked the various restrictions as defined by Stage-II of GRAP vide order dated 21.10.2024. which includes

1. Carry out mechanical/ vacuum sweeping and water sprinkling of the identified roads on a daily basis.
2. Ensure water sprinkling along with use of dust suppressants (at least every alternate day, during non-peak hours) on roads to arrest road dust especially at hotspots, heavy traffic corridors, vulnerable areas and proper disposal of dust collected in designated sites/landfills.
3. Intensify inspections for strict enforcement of dust control measures at C86D sites.
4. Ensure focussed and targeted action for abatement of air pollution in all identified hotspots in NCR. Intensify remedial measures for the predominant sector(s) contributing to adverse air quality in each of such hotspots.
5. Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.).
6. Strictly implement the Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential etc. in accordance with Direction No. 76 dated 29.09.2023.
7. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.
8. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.
9. Enhance vehicle parking fees to discourage private transport.
10. Augment CNG/ electric bus and metro services by inducting additional fleet and increasing the frequency of service.
11. Resident Welfare Associations to necessarily provide electric heaters to security staff to avoid open Bio-Mass/ MSW burning during winters.

Whereas, AQI of Delhi since morning of 09.12.2024 is hovering in "Very Poor" Category, AQI of Delhi has been recorded as 203 (Very Poor) at 02:20 PM.

Whereas your unit **M/s Konark Enterprises (Part-2) Village Moonak, Karnal** is a **RMC plant** and was inspected by Sh. Rohtash Dahiya, JEE/Field Officer, HSPCB, Karnal Region on **09/12/2024** and during inspection/visit, your project found non complaint in following aspects:-

1. CTE /CTO from HSPCB have not obtained.
2. RECD based DG set not provided at 160KVA both DG sets are connected.
3. Large quantity of uncovered Construction material is lying at site & Dust Emission from RMC Plant.
4. Sprinklers not provided.
5. Metalled/Pucca road not provided for vehicles.

Whereas by doing so, your unit is emitting air emission pollutants into the atmosphere in violation of the above said act/Rules & directions and endangering the life of public at large.

Whereas, you are liable to pay the environmental compensation in terms of the direction of the HSPCB issued vide letter No. HSPCB/PLG/2021/2351-79 dated 22.12.2021 as assessed by the Board as per methodology defined as under:-

<b>Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.</b>		
<b>Activity</b>	<b>State of Air Quality</b>	<b>Environmental Compensation (Rs.)</b>
Industrial Emissions	Severe +/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>		
i. Not Installed	Target Date	Rs. 1.0 Crore
ii. Non-Functional	Very poor to Severe+	Rs. 50 Lakh
	Moderate to Poor	Rs. 25 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
Solid Waste/garbage dumping in Industrial Estates	Very poor to Severe +	Rs. 25.0 Lakh
	Moderate to Poor	Rs. 10 Lakh
<b>Failure to water sprinkling on unpaved roads</b>		
a) Hot-spots	Very poor to Severe +	Rs. 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs. 10.0 Lakh

In view of above mentioned directions and violations at your project and in view of invocation of GRAP directions of stage III for banning, restricting and regulating various activities to mitigate the present severe environmental conditions and protect the life and health of the citizens, it is hereby ordered with the directions to the unit **M/s Konark Enterprises (Part-2) Village Moonak, Karnal** to deposit **Environment Compensation amount of Rs. 10,00,000/- (Ten Lakh only)** with the Haryana State Pollution Control Board as Environment Compensation on account of the damage caused by the unit to the environment.

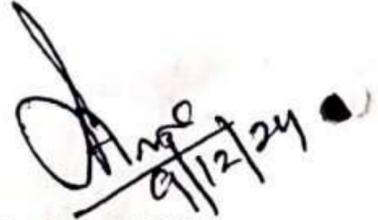
**Online mode-**

**Account Holder Name- Haryana State Pollution Control Board**

**Account No.- 100053543757**

**IFSC Code: INDB0000164**

**Bank Name: INDUSIND BANK**

  
**Regional Officer  
 Karnal Region**



**Regional Office, Karnal Region**  
**Haryana State Pollution Control Board**  
 2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal  
 Website - [www.hspcb.org.in](http://www.hspcb.org.in) E-Mail Id- [hspcbrokar@gmail.com](mailto:hspcbrokar@gmail.com)



### CLOSURE DIRECTIONS

The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website (caqm.nic.in), as and when orders under GRAP are invoked.

The Sub-Committee for invoking actions under the GRAP in its earlier meetings held, had invoked actions under Stage-I, Stage II and Stage-III of the GRAP on 14th October, 2024, 21st October, 2024 and 14th November, 2024.

The Sub-Committee in its urgent meeting held on 17th November, 2024 further reviewed the air quality scenario in the region as well as the forecasts for meteorological conditions and air quality index of Delhi made available by IMD/IITM.

The Sub-committee observed that the AQI of Delhi was recorded at 44 I (Severe) at 4:00 P.M on 17.11.2024 (today) and has been gradually increasing further and has already reached Severe+ category, as the AQI clocked 447, 452 and 457 at 5:00 PM, 6:00 PM and 7:00 P.M respectively. Further, the average AQI for Delhi is expected to remain in this adverse range owing to heavy fog, variable winds, highly unfavorable meteorological and climatic conditions. Forecasts from IMD/IITM also indicate a likelihood of the AQI of Delhi to particularly remain in higher end of "SEVERE"/"SEVERE+" category in the coming days, owing to unfavorable climatic conditions.

Keeping in view the prevailing trend of air quality, in an effort to prevent further deterioration of the air quality, the sub-committee decided that All actions as envisaged under Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) be implemented in right earnest by all the agencies concerned in the NCR, with immediate effect, in addition to the stage I, II and III actions already in force.

Therefore, in an effort to prevent further deterioration of the air quality, the Sub Committee decided that ALL actions as envisaged under Stage IV of the GRAP -'severe+' Air Quality (DELHI AQI>450) be implemented in right earnest by all the agencies concerned in the NCR, in addition to the Stage-I, II and III actions already in force, from 8:00 A.M. of 18.11.2024 in the National Capital Region (NCR).

Whereas the unit **M/s Bansal Infratech Synergies, (RMC Plant), Village Kutana, Kohand to Moonak Road, Karnal (Lat. -29.2949 N; Long.- 76.5234 E)** was engaged in the process of Ready Mix Concrete (RMC), which is covered under Green category as per policy order dated 04.12.2020 of the Board regarding categorization of industries and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, the above said unit was inspected by **Sh Rohtash JEE** on **21.11.2024** during the patrolling of the area for implementation of the directions issued by commission under GRAP and he reported the following violations made by the above said unit: -

1. CTE /CTO from HSPCB have not obtained.
2. RMC Plant was not operational during inspection.
3. RECD based DG set not provided at 250 KVA and 125 KVA both DG sets are connected.

4. APCD not provided.
5. Large quantity of uncovered Construction material is lying at site.
6. Sprinklers not provided.
7. Metalled / Pucca Road not provided at passage of vehicle and thus creating huge dust and emission and air pollution

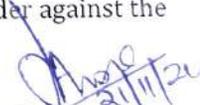
Whereas the above said violations made on the part of the said unit are not only violating the provisions of Water Act 1974 and Air Act 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

It is also pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

THEREFORE, in view the above mentioned facts and in compliance of the Directions of the CAQM issued **under Section 12 of the CAQM Act 2021**, the undersigned hereby issue the direction/order to close down the operation of the above said **RMC as M/s Bansal Infratech Synergies, (RMC Plant), Village Kutana, Kohand to Moonak Road, Karnal (Lat. -29.2949 N; Long.- 76.5234 E)** by sealing its plant and machinery & DG set, if any, along-with directions to stop the electricity supply of the above said unit, with immediate effect.

The actions and proceedings under the relevant sections and provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 would be carried out separately without prejudice to this direction/order against the said project/activity/industry also.

  
Regional officer  
Karnal Region

**Endst. No. HSPCB/KAR/2024/5169-76**

**Dated: 21 / 11 / 2024**

A copy of this Direction/Order is forwarded to the following for information and necessary action:

1. The Hon'ble Chairman, Haryana State Pollution Control Board, Panchkula with respect to the discussion held in the Review Meeting for GRAP held under his able Chairmanship on 19/11/2024.
2. The Deputy Commissioner, Karnal with a request to appoint a Duty Magistrate along with necessary police protection for the compliance of the said Direction/Order.

3. The Superintendent of Police, Karnal with a humble request to direct concerned DSP and SHO to ensure that the said project/activity/industry doesn't operate till these orders are suspended/revoked by the competent authority.
4. The Sr. E.E., Air Cell, Haryana State Pollution Control Board, Panchkula the same order/direction is issued with respect to the discussion held in the Review Meeting for GRAP held under the able Chairmanship of Hon'ble Chairman, HSPCB on 19/11/2024 and the verbal directions/communications as passed/issued by your good-self in the said meeting.
5. The S.D.M, Karnal with a request to issue necessary direction/order against the said project/activity/industry under **Section 152 BNSS| Bharatiya Nagarik Suraksha Sanhita (BNSS)** as the same is a source of public nuisance also. Further, he is requested to appoint a Duty Magistrate along with necessary police protection for the compliance of the said Direction/Order.
6. The Superintending Engineer, UHBVN, Karnal to stop the electricity supply of said unit.
7. Mr. Rohtash, JEE, Karnal. He is requested to ensure compliance of the closure order immediately. The JEE shall also initiate legal action and propose environment compensation as applicable, as per the environment compensation policy of the Haryana State Pollution Control Board and CAQM.
8. M/s Bansal Infratech Synergies, (RMC Plant), Village Kutana, Kohand to Moonak Road, Karnal (Lat. -29.2949 N; Long.- 76.5234 E)

  
Regional officer  
Karnal Region





No. HSPCB/KAR/2024/5173

Dated: 21 / 11 / 2024

**ENVIRONMENTAL COMPENSATION ORDER**

Sub. - Environmental Compensation order against - M/s Bansal Infratech Synergies, (RMC Plant), Village Kutana, Kohand to Moonak Road, Karnal (Lat. -29.2949 N; Long.- 76.5234 E) or non compliance of CAQM order No.1200 17/27/GRAP/2021/CAQM 1092 Dated 14.11.2024 (GRAP Stage III directions) issued by Commission for Air Quality Management in NCR and adjoining areas.

Whereas, Ministry of Environment, Forest and Climate Change Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act 2021 (hereinafter referred as Act), has constituted the Commission;

Whereas, the Commission for Air Quality Management, (hereinafter referred as CAQM) from time to time, has issued directions in respect of measures to abate air pollution in the National Capital Region including directions for strict compliance of air pollution control laws in force;

Whereas, the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 empowers the Commission to take all such measures and issue directions as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

Whereas, CAQM has invoked the various restrictions as defined by Stage-I of GRAP vide order dated 14.10.2024.

Whereas, CAQM has invoked the various restrictions as defined by Stage-II of GRAP vide order dated 21.10.2024.

Whereas, CAQM has invoked the various restrictions as defined by Stage-III of GRAP vide order dated 14.11.2024, which includes:-

1. Further intensify the frequency of mechanized sweeping of roads.
2. Ensure daily water sprinkling along with dust suppressants, before peak traffic hours, on roads and right of ways including hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.
3. Further intensify public transport services. Introduce differential rates to encourage off peak travel.
4. (i) Enforce strict ban on the following categories of dust generating/ air pollution causing C&D activities in the entire NCR:
  - Earthwork for excavation and filling including boring & drilling works.
  - Piling works.
  - All demolition works.
  - Laying of sewer line, water line, drainage and electric cabling etc. by open trench system.
  - Brick / masonry works.
  - Operation of RMC batching plant.
  - Major welding and gas-cutting operations. Minor welding activities for MEP (Mechanical, Electrical and Plumbing) works to be, however, permitted.
  - Painting, polishing and varnishing works etc.
  - Cement, Plaster / other coatings, except for minor indoor repairs/ maintenance.
  - Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/ maintenance.
  - Water Proofing work (Excluding Chemical water proofing).

- Road construction activities and major repairs.
- Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murram, pebbles, crushed stone etc. anywhere within / outside the project sites.
- Movement of vehicles carrying construction materials on unpaved roads.
- Any transportation of demolition waste.

Note: All construction related activities, other than those listed under 4(i) above, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.

(ii) All C&D related activities, including those under 4(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:

- Projects for Railway services and stations
  - Projects for Metro Rail Services and stations
  - Airports and Inter State Bus Terminals
  - National security/ defence related activities/ projects of national importance;
  - Hospitals/ health care facilities
  - Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, telecommunication services (Only for non-open trench works) etc.
  - Sanitation projects like sewage treatment plants and water supply projects etc.
  - Ancillary activities, specific to and supplementing the above project categories.
- Close down operations of stone crushers in the entire NCR.
  - Close down all mining and associated activities in the entire NCR.
  - NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and US IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.
  - GNCTD to impose strict restrictions on plying Delhi - registered Diesel operated Medium Goods Vehicles (MGVs), of RS-III standards or below, in Delhi, except those carrying essential commodities / providing essential services.
  - GNCTD to not permit BS-III and below diesel operated LCVs (goods carriers) registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.
  - Do not permit Inter-State buses from NCR states other than EVs/CNG/BS-VI diesel, to enter Delhi (excluding buses /Tempo travelers operated with All India Tourist Permit).
  - State Govts. in the NCR and the GNCTD may take a decision on discontinuing physical classes in schools for children up to Class V and conducting classes in an online mode.

Further, citizens may be urged to adhere to the citizen charter and assist in effective implementation of the GRAP measures aimed towards sustaining and improving the Air Quality in the Region, in addition to the citizen charter of Stage-I& Stage-II, as under:-

- Walk or use cycles for small distances.
- Choose a cleaner commute. Share a ride to work or use public transport.
- People, whose positions allow working from home, may work from home.
- Do not use coal and wood for heating purpose.
- Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass/wood / MSW
- Combine errands and reduce trips.

Whereas, CAQM has invoked the various restrictions as defined by Stage-IV of GRAP

vide order dated 17.11.2024, which includes:-

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1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services). A11 LNG/ CNG / Electric/ BS-VI Diesel trucks) shall, however, be permitted to enter Delhi.
  2. Do not permit LCVs registered outside Delhi, other than EVs / CNG / BS-VI diesel, to enter Delhi, except those carrying essential commodities / providing essential services.
  3. Enforce strict ban on plying of Delhi - registered BS-IV and below diesel operated Medium Goods Vehicles (MGVs) and Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.
  4. Ban C&D activities, as in the GRAP Stage-III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, telecommunication etc.
  5. NCR State Govts. and GNC'I'D may take a decision on discontinuing physical classes even for classes VI - IX, class XI and conduct lessons in an online mode
  6. NCR State Governments / CNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.
  7. Central Government may take appropriate decision on permitting work from home for employees in central government offices.
  8. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.

Further, citizens may be urged to adhere to the citizen charter and assist in effective implementation of the GRAP measures aimed towards sustaining and improving the Air Quality in the Region, in addition to the citizen charter of tage-1, Stage-II and Stage-III, as under:-

- Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible.

Whereas, AQI of Delhi since morning of 17.11.2024 is hovering in "SEVERE" Category. At around 4:00 P.M of 14.11.2024, AQI of Delhi has been recorded as 424 (Severe Category).

Whereas your unit **M/s Bansal Infratech Synergies, (RMC Plant), Village Kutana, Kohand to Moonak Road, Karnal (Lat. -29.2949 N; Long.- 76.5234 E)** is a RMC plant and was inspected by Sh. Rohtash Dahiya, JEE/Field Officer, HSPCB, Karnal Region on 21/11/2024 and during inspection/visit, your project found non complaint in following aspects:-

1. CTE /CTO from HSPCB have not obtained.
2. RECD based DG set not provided at 250 KVA and 125 KVA both DG sets are connected.
3. APCD not provided.
4. Large quantity of uncovered Construction material is lying at site.
5. Sprinklers not provided.
6. Metalled / Pucca Road not provided at passage of vehicle and thus creating huge dust and emission and air pollution

Whereas by doing so, your unit is emitting air emission pollutants into the atmosphere in violation of the above said act/Rules & directions and endangering the life of public at large.

Whereas, you are liable to pay the environmental compensation in terms of the direction of the HSPCB issued vide letter No. HSPCB/PLG/2021/2351-79 dated 22.12.2021 as assessed by the Board as per methodology defined as under:-

Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.		
Activity	State of Air Quality	Environmental Compensation (Rs.)

Industrial Emissions	Severe +/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
Vapour Recovery System (VRS) at Outlets of Oil Companies		
i. Not Installed	Target Date	Rs. 1.0 Crore
ii. Non-Functional	Very poor to Severe+	Rs. 50 Lakh
	Moderate to Poor	Rs. 25 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
Solid Waste/garbage dumping in Industrial Estates	Very poor to Severe +	Rs. 25.0 Lakh
	Moderate to Poor	Rs. 10 Lakh
Failure to water sprinkling on unpaved roads		
a) Hot-spots	Very poor to Severe +	Rs. 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs. 10.0 Lakh

In view of above mentioned directions and violations at your project and in view of invocation of GRAP directions of stage III for banning, restricting and regulating various activities to mitigate the present severe environmental conditions and protect the life and health of the citizens, it is hereby ordered with the directions to the unit **M/s Bansal Infratech Synergies, (RMC Plant), Village Kutana, Kohand to Moonak Road, Karnal (Lat. -29.2949 N; Long.- 76.5234 E)** to deposit **Environment Compensation amount of Rs. 10,00,000/- (Ten Lakh only)** with the Haryana State Pollution Control Board as Environment Compensation on account of the damage caused by the unit to the environment.

**Online mode-**

**Account Holder Name- Haryana State Pollution Control Board**

**Account No.- 100053543757**

**IFSC Code: INDB0000164**

**Bank Name: INDUSIND BANK**

  
21/11/24  
**Regional Officer  
Karnal Region**



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**Regional Office, Karnal Region**  
**Haryana State Pollution Control Board**  
 2<sup>nd</sup> floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal  
 Website - [www.hspcb.org.in](http://www.hspcb.org.in) E-Mail Id- [hspcbrokar@gmail.com](mailto:hspcbrokar@gmail.com)



### CLOSURE DIRECTIONS

The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website ([caqm.nic.in](http://caqm.nic.in)), as and when orders under GRAP are invoked.

The Sub-Committee for invoking actions under the GRAP in its earlier meetings held, had invoked actions under Stage-I, Stage II and Stage-III of the GRAP on 14th October, 2024, 21st October, 2024 and 14th November, 2024.

The Sub-Committee in its urgent meeting held on 17th November, 2024 further reviewed the air quality scenario in the region as well as the forecasts for meteorological conditions and air quality index of Delhi made available by IMD/IITM.

The Sub-committee observed that the AQI of Delhi was recorded at 44 I (Severe) at 4:00 P.M on 17.11.2024 (today) and has been gradually increasing further and has already reached Severe+ category, as the AQI clocked 447, 452 and 457 at 5:00 PM, 6:00 PM and 7:00 P.M respectively. Further, the average AQI for Delhi is expected to remain in this adverse range owing to heavy fog, variable winds, highly unfavorable meteorological and climatic conditions. Forecasts from IMD/IITM also indicate a likelihood of the AQI of Delhi to particularly remain in higher end of "SEVERE"/"SEVERE+" category in the coming days, owing to unfavorable climatic conditions.

Keeping in view the prevailing trend of air quality, in an effort to prevent further deterioration of the air quality, the sub-committee decided that All actions as envisaged under Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) be implemented in right earnest by all the agencies concerned in the NCR, with immediate effect, in addition to the stage I, II and III actions already in force.

Therefore, in an effort to prevent further deterioration of the air quality, the Sub Committee decided that ALL actions as envisaged under Stage IV of the GRAP 'severe+' Air Quality (DELHI AQI>450) be implemented in right earnest by all the agencies concerned in the NCR, in addition to the Stage-I, II and III actions already in force, from 8:00 A.M. of 18.11.2024 in the National Capital Region (NCR).

Whereas the unit M/s Deepak Builders and Engineers India Pvt. Ltd. (RMC Plant), Village Kutana, Tehsil Ballaha Assandh, Karnal was engaged in the process of Ready mix cement concrete which is covered under Green category as per policy order dated 04.12.2020 of the Board regarding categorization of industries and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, the above said unit was inspected by Sh. Rohtash Dahiya, JEE on 17.11.2024 during the patrolling of the area for implementation of the directions issued by commission under GRAP and he reported the following violations made by the above said

1. CTE /CTO from HSPCB have not obtained.
2. RECD based DG set not provided on 125 KVA.
3. Adequate APCM not provided.
4. RMC Plant found not in-operation during inspection.

Whereas, AQI of Karnal on dated 17/11/2024 was under Poor category and the above said violations made on the part of unit were not only violating the provisions of Air Act 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality.

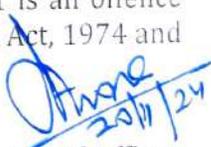
270  
Whereas the above said violations on the part of the said unit are not only violating the provisions of Water Act 1974 and Air Act 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

It is also pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Deepak Builders and Engineers India Pvt. Ltd. (RMC Plant), Village Kutana, Tehsil Ballaha Assandh, Karnal by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

  
Regional officer  
Karnal Region

**Endst. No. HSPCB/KAR/2024/5075-79**

**Dated: 20 / 11 / 2024**

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Karnal.
3. The Superintending Engineer, UHBVN, Karnal to stop the electricity supply of said unit.
4. Sh. Rohtash Dahiya, JEE, Karnal. He is asked to ensure compliance of the closure order immediately. The JEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Deepak Builders and Engineers India Pvt. Ltd. (RMC Plant), Village Kutana, Tehsil Ballaha Assandh, Karnal.

Regional officer  
Karnal Region



No. HSPCB/KAR/2024/5135

Dated: 21 / 11 / 2024

ENVIRONMENTAL COMPENSATION ORDER

**Sub. - Environmental Compensation order against - M/s Deepak Builders and Engineers India Pvt. Ltd. (RMC Plant), Village Kutana, Tehsil Ballaha Assandh, Karnal or non compliance of CAQM order No.1200 17/27/GRAP/2021/CAQM 1092 Dated 14.11.2024 (GRAP Stage III directions) issued by Commission for Air Quality Management in NCR and adjoining areas.**

Whereas, Ministry of Environment, Forest and Climate Change Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act 2021 (hereinafter referred as Act), has constituted the Commission;

Whereas, the Commission for Air Quality Management, (hereinafter referred as CAQM) from time to time, has issued directions in respect of measures to abate air pollution in the National Capital Region including directions for strict compliance of air pollution control laws in force;

Whereas, the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 empowers the Commission to take all such measures and issue directions as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

Whereas, CAQM has invoked the various restrictions as defined by Stage-I of GRAP vide order dated 14.10.2024.

Whereas, CAQM has invoked the various restrictions as defined by Stage-II of GRAP vide order dated 21.10.2024.

Whereas, CAQM has invoked the various restrictions as defined by Stage-III of GRAP vide order dated 14.11.2024, which includes:-

1. Further intensify the frequency of mechanized sweeping of roads.
2. Ensure daily water sprinkling along with dust suppressants, before peak traffic hours, on roads and right of ways including hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.
3. Further intensify public transport services. Introduce differential rates to encourage off peak travel.
4. (i) Enforce strict ban on the following categories of dust generating/ air pollution causing C&D activities in the entire NCR:
  - Earthwork for excavation and filling including boring & drilling works.
  - Piling works.
  - All demolition works.
  - Laying of sewer line, water line, drainage and electric cabling etc. by open trench system.
  - Brick / masonry works.
  - Operation of RMC batching plant.
  - Major welding and gas-cutting operations. Minor welding activities for MEP (Mechanical, Electrical and Plumbing) works to be, however, permitted.
  - Painting, polishing and varnishing works etc.
  - Cement, Plaster / other coatings, except for minor indoor repairs/ maintenance.
  - Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/ maintenance.
  - Water Proofing work (Excluding Chemical water proofing).

- Road construction activities and major repairs.
- Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murram, pebbles, crushed stone etc. anywhere within / outside the project sites.
- Movement of vehicles carrying construction materials on unpaved roads.
- Any transportation of demolition waste.

Note: All construction related activities, other than those listed under 4(i) above, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.

(ii) All C&D related activities, including those under 4(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:

- (a) Projects for Railway services and stations
  - (b) Projects for Metro Rail Services and stations
  - (c) Airports and Inter State Bus 'Terminals
  - (d) National security/ defence related activities/ projects of national importance;
  - (e) Hospitals/ health care facilities
  - (f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, telecommunication services (Only for non-open trench works) etc.
  - (g) Sanitation projects like sewage treatment plants and water supply projects etc.
  - (h) Ancillary activities, specific to and supplementing the above project categories.
5. Close down operations of stone crushers in the entire NCR.
  6. Close down all mining and associated activities in the entire NCR.
  7. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and US IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.
  8. GNCTD to impose strict restrictions on plying Delhi - registered Diesel operated Medium Goods Vehicles (MGVs), of RS-III standards or below, in Delhi, except those carrying essential commodities / providing essential services.
  9. GNCTD to not permit BS-III and below diesel operated LCVs (goods carriers) registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.
  10. Do not permit Inter-State buses from NCR states other than EVs/CNG/BS-VI diesel, to enter Delhi (excluding buses /Tempo travelers operated with AI1 India Tourist Permit).
  11. State Govts. in the NCR and the GNCTD may take a decision on discontinuing physical classes in schools for children up to Class V and conducting classes in an online mode.

Further, citizens may be urged to adhere to the citizen charter and assist in effective implementation of the GRAP measures aimed towards sustaining and improving the Air Quality in the Region, in addition to the citizen charter of Stage-I& Stage-II, as under:-

- Walk or use cycles for small distances.
- Choose a cleaner commute. Share a ride to work or use public transport.
- People, whose positions allow working from home, may work from home.
- Do not use coal and wood for heating purpose.
- Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass/wood / MSW
- Combine errands and reduce trips.

Whereas, CAQM has invoked the various restrictions as defined by Stage-IV of GRAP vide order dated 17.11.2024, which includes:-

- 273
1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services). All LNG/ CNG / Electric/ BS-VI Diesel trucks) shall, however, be permitted to enter Delhi.
  2. Do not permit LCVs registered outside Delhi, other than EVs / CNG / BS-VI diesel, to enter Delhi, except those carrying essential commodities / providing essential services.
  3. Enforce strict ban on plying of Delhi - registered BS-IV and below diesel operated Medium Goods Vehicles (MGVs) and Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.
  4. Ban C&D activities, as in the GRAP Stage-III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, telecommunication etc.
  5. NCR State Govts. and GNCITD may take a decision on discontinuing physical classes even for classes VI - IX, class XI and conduct lessons in an online mode
  6. NCR State Governments / CNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.
  7. Central Government may take appropriate decision on permitting work from home for employees in central government offices.
  8. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.

Further, citizens may be urged to adhere to the citizen charter and assist in effective implementation of the GRAP measures aimed towards sustaining and improving the Air Quality in the Region, in addition to the citizen charter of stage-1, Stage-II and Stage-III, as under:-

- Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible.

Whereas, AQI of Delhi since morning of 17.11.2024 is hovering in "SEVERE" Category. At around 4:00 P.M of 14.11.2024, AQI of Delhi has been recorded as 424 (Severe Category).

Whereas your unit **M/s Deepak Builders and Engineers India Pvt. Ltd. (RMC Plant), Village Kutana, Tehsil Ballaha Assandh, Karnal** is a RMC plant and was inspected by Sh. Rohtash Dahiya, JEE/Field Officer, HSPCB, Karnal Region on 17/11/2024 and during inspection/visit, your project found non complaint in following aspects:-

1. CTE /CTO from HSPCB have not obtained.
2. Adequate APCM not provided.
3. RMC Plant found not in-operation during inspection.

Whereas, Air quality of Karnal as per CPCB website is 242 on 17.11.2024 which is in Poor category at the time of inspection.

Whereas by doing so, your unit is emitting air emission pollutants into the atmosphere in violation of the above said act/Rules & directions and endangering the life of public at large.

Whereas, you are liable to pay the environmental compensation in terms of the direction of the HSPCB issued vide letter No. HSPCB/PLG/2021/2351-79 dated 22.12.2021 as assessed by the Board as per methodology defined as under:-

<b>Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.</b>		
<b>Activity</b>	<b>State of Air Quality</b>	<b>Environmental Compensation (Rs.)</b>
Industrial Emissions	Severe +/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
Vapour Recovery System (VRS) at Outlets of Oil Companies		

i. Not Installed	Target Date	Rs. 1.0 Crore
ii. Non-Functional	Very poor to Severe+	Rs. 50 Lakh
	Moderate to Poor	Rs. 25 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
Solid Waste/garbage dumping in Industrial Estates	Very poor to Severe +	Rs. 25.0 Lakh
	Moderate to Poor	Rs. 10 Lakh
Failure to water sprinkling on unpaved roads		
a) Hot-spots	Very poor to Severe +	Rs. 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs. 10.0 Lakh

In view of above mentioned directions and violations at your project and in view of invocation of GRAP directions of stage III for banning, restricting and regulating various activities to mitigate the present severe environmental conditions and protect the life and health of the citizens, it is hereby ordered with the directions to the unit **M/s Deepak Builders and Engineers India Pvt. Ltd. (RMC Plant), Village Kutana, Tehsil Ballaha Assandh, Karnal** to deposit **Environment Compensation amount of Rs. 10,00,000/- (Ten Lakh only)** with the Haryana State Pollution Control Board as Environment Compensation on account of the damage caused by the unit to the environment.

**Online mode-**

**Account Holder Name- Haryana State Pollution Control Board**

**Account No.- 100053543757**

**IFSC Code: INDB0000164**

**Bank Name: INDUSIND BANK**

  
Regional Officer  
Karnal Region  




### CLOSURE DIRECTIONS

The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website ([caqm.nic.in](http://caqm.nic.in)), as and when orders under GRAP are invoked.

The Sub-Committee for invoking actions under the GRAP in its earlier meetings held, had invoked actions under Stage-I, Stage II and Stage-III of the GRAP on 14th October, 2024, 21st October, 2024 and 14th November, 2024.

The Sub-Committee in its urgent meeting held on 17th November, 2024 further reviewed the air quality scenario in the region as well as the forecasts for meteorological conditions and air quality index of Delhi made available by IMD/IITM.

The Sub-committee observed that the AQI of Delhi was recorded at 44 I (Severe) at 4:00 P.M on 17.11.2024 (today) and has been gradually increasing further and has already reached Severe+ category, as the AQI clocked 447, 452 and 457 at 5:00 PM, 6:00 PM and 7:00 P.M respectively. Further, the average AQI for Delhi is expected to remain in this adverse range owing to heavy fog, variable winds, highly unfavorable meteorological and climatic conditions. Forecasts from IMD/IITM also indicate a likelihood of the AQI of Delhi to particularly remain in higher end of "SEVERE"/"SEVERE+" category in the coming days, owing to unfavorable climatic conditions.

Keeping in view the prevailing trend of air quality, in an effort to prevent further deterioration of the air quality, the sub-committee decided that All actions as envisaged under Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) be implemented in right earnest by all the agencies concerned in the NCR, with immediate effect, in addition to the stage I, II and III actions already in force.

Therefore, in an effort to prevent further deterioration of the air quality, the Sub Committee decided that ALL actions as envisaged under Stage IV of the GRAP -'severe+' Air Quality (DELHI AQI>450) be implemented in right earnest by all the agencies concerned in the NCR, in addition to the Stage-I, II and III actions already in force, from 8:00 A.M. of 18.11.2024 in the National Capital Region (NCR).

Whereas the unit M/s R S B Projects Private Limited, RMC Plant, at Village Kohand to Assandh Road, Village Kutana, Distt. Karnal was engaged in the process of Ready mix cement concrete which is covered under Green category as per policy order dated 04.12.2020 of the Board regarding categorization of industries and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, the above said unit was inspected by Sh. Abhijeet Singh Tanwar, AEE along-with Sh. Rohtash Dahiya, JEE on 20.11.2024 during the patrolling of the area for implementation of the directions issued by commission under GRAP and he reported the following violations made by the above said unit: -

1. CTE /CTO from HSPCB have not obtained.
2. RMC plant was found operational, thus violating CAQM Direction GRAP Stage-IV.
3. Sprinklers not provided.
4. Uncovered Construction material is lying at site.
5. Metalled / Pucca Road not provided.

Whereas, AQI of Karnal on dated 20/11/2024 was under Poor category and the above said violations made on the part of unit were not only violating the provisions of Air Act 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality.

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Whereas the above said violations made in the part of the said unit are not only violating the provisions of Water Act 1974 and Air Act 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

It is also pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit **M/s R S B Projects Private Limited, RMC Plant, at Village Kohand to Assandh Road, Village Kutana, Distt. Karnal** by sealing its plant and machinery & DG set along-with directions to stop the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

**Regional officer  
Karnal Region**

**Endst. No. HSPCB/KAR/2024/5128-5132**

**Dated: 21 / 11 / 2024**

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Karnal.
3. The Superintending Engineer, UHBVN, Karnal to stop the electricity supply of said unit.
4. Sh. Rohtash Dahiya, JEE. He is asked to ensure compliance of the closure order immediately. The JEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s R S B Projects Private Limited, RMC Plant, at Village Kohand to Assandh Road, Village Kutana, Distt. Karnal.

Received by  
[Signature]



[Signature]  
3E

**Regional officer  
Karnal Region**



No. HSPCB/KAR/2024/5136

Dated: 21 / 11 / 2024

**ENVIRONMENTAL COMPENSATION ORDER**

**Sub. - Environmental Compensation order against - M/s R S B Projects Private Limited, RMC Plant, Kohand to Assandh Road, Village Kutana, Distt. Karnal for non-compliance of CAQM order No.1200 17/27/GRAP/2021/CAQM 1092 Dated 14.11.2024 (GRAP Stage III directions) Issued by Commission for Air Quality Management in NCR and adjoining areas.**

Whereas, Ministry of Environment, Forest and Climate Change Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act 2021 (hereinafter referred as Act), has constituted the Commission;

Whereas, the Commission for Air Quality Management, (hereinafter referred as CAQM) from time to time, has issued directions in respect of measures to abate air pollution in the National Capital Region including directions for strict compliance of air pollution control laws in force;

Whereas, the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 empowers the Commission to take all such measures and issue directions as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

Whereas, CAQM has invoked the various restrictions as defined by Stage-I of GRAP vide order dated 14.10.2024.

Whereas, CAQM has invoked the various restrictions as defined by Stage-II of GRAP vide order dated 21.10.2024.

Whereas, CAQM has invoked the various restrictions as defined by Stage-III of GRAP vide order dated 14.11.2024, which includes:-

1. Further intensify the frequency of mechanized sweeping of roads.
2. Ensure daily water sprinkling along with dust suppressants, before peak traffic hours, on roads and right of ways including hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.
3. Further intensify public transport services. Introduce differential rates to encourage off peak travel.
4. (i) Enforce strict ban on the following categories of dust generating/ air pollution causing C&D activities in the entire NCR:
  - Earthwork for excavation and filling including boring & drilling works.
  - Piling works.
  - All demolition works.
  - Laying of sewer line, water line, drainage and electric cabling etc. by open trench system.
  - Brick / masonry works.
  - Operation of RMC batching plant.
  - Major welding and gas-cutting operations. Minor welding activities for MEP (Mechanical, Electrical and Plumbing) works to be, however, permitted.
  - Painting, polishing and varnishing works etc.
  - Cement, Plaster / other coatings, except for minor indoor repairs/ maintenance.
  - Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/ maintenance.
  - Water Proofing work (Excluding Chemical water proofing).

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- Road construction activities and major repairs.
  - Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murram, pebbles, crushed stone etc. anywhere within / outside the project sites.
  - Movement of vehicles carrying construction materials on unpaved roads.
  - Any transportation of demolition waste.
- Note: All construction related activities, other than those listed under 4(i) above, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.

(ii) All C&D related activities, including those under 4(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:

- (a) Projects for Railway services and stations
  - (b) Projects for Metro Rail Services and stations
  - (c) Airports and Inter State Bus Terminals
  - (d) National security/ defence related activities/ projects of national importance;
  - (e) Hospitals/ health care facilities
  - (f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, telecommunication services (Only for non-open trench works) etc.
  - (g) Sanitation projects like sewage treatment plants and water supply projects etc.
  - (h) Ancillary activities, specific to and supplementing the above project categories.
5. Close down operations of stone crushers in the entire NCR.
  6. Close down all mining and associated activities in the entire NCR.
  7. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and US IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.
  8. GNCTD to impose strict restrictions on plying Delhi - registered Diesel operated Medium Goods Vehicles (MGVs), of RS-III standards or below, in Delhi, except those carrying essential commodities / providing essential services.
  9. GNCTD to not permit BS-III and below diesel operated LCVs (goods carriers) registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.
  10. Do not permit Inter-State buses from NCR states other than EVs/CNG/BS-VI diesel, to enter Delhi (excluding buses /Tempo travelers operated with All India Tourist Permit).
  11. State Govts. in the NCR and the GNCTD may take a decision on discontinuing physical classes in schools for children up to Class V and conducting classes in an online mode.

Further, citizens may be urged to adhere to the citizen charter and assist in effective implementation of the GRAP measures aimed towards sustaining and improving the Air Quality in the Region, in addition to the citizen charter of Stage-I& Stage-II under:-

- Walk or use cycles for small distances.
- Choose a cleaner commute. Share a ride to work or use public transport.
- People, whose positions allow working from home, may work from home.
- Do not use coal and wood for heating purpose.
- Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass/wood / MSW
- Combine errands and reduce trips.

Whereas, CAQM has invoked the various restrictions as defined by Stage-IV of GRAP vide order dated 17.11.2024, which includes:-

1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services). A11 LNG/ CNG / Electric/ BS-VI Diesel trucks) shall, however, be permitted to enter Delhi.
2. Do not permit LCVs registered outside Delhi, other than EVs / CNG / BS-VI diesel, to enter Delhi, except those carrying essential commodities / providing essential services.
3. Enforce strict ban on plying of Delhi - registered BS-IV and below diesel operated Medium Goods Vehicles (MGVs) and Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.
4. Ban C&D activities, as in the GRAP Stage-III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, tele-communication etc.
5. NCR State Govts. and GNCITD may take a decision on discontinuing physical classes even for classes VI - IX, class XI and conduct lessons in an online mode
6. NCR State Governments / CNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.
7. Central Government may take appropriate decision on permitting work from home for employees in central government offices.
8. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.

Further, citizens may be urged to adhere to the citizen charter and assist in effective implementation of the GRAP measures aimed towards sustaining and improving the Air Quality in the Region, in addition to the citizen charter of stage-1, Stage-II and Stage-III, as under:-

- Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible.

Whereas your unit **M/s R S B Projects Private Limited, RMC Plant, Koliand to Assandh Road, Village Kutana, Distt. Karnal** is a RMC plant and was inspected by Sh. Abhijeet Singh Tanwar, AEE along-with Sh. Rohtash Dahiya, JEE on 20.11.2024 and during inspection/visit, your project found non complaint in following aspects:-

1. CTE /CTO from HSPCB have not obtained.
2. RMC plant was found operational, thus violating CAQM Direction GRAP Stage-IV.
3. Sprinklers not provided.
4. Uncovered Construction material is lying at site.
5. Metalled / Pucca Road not provided.

Whereas, Air quality of Karnal as per CPCB website is 212 on 20.11.2024 which is in Poor category at the time of inspection.

Whereas by doing so, your unit is emitting air emission pollutants into the atmosphere in violation of the above said act/Rules & directions and endangering the life of public at large.

Whereas, you are liable to pay the environmental compensation in terms of the direction of the HSPCB issued vide letter No. HSPCB/PLG/2021/2351-79 dated 22.12.2021 as assessed by the Board as per methodology defined as under:-

Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.		
Activity	State of Air Quality	Environmental Compensation (Rs.)
Industrial Emissions	Severe +/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
Vapour Recovery System (VRS) at Outlets of Oil Companies		

i. Not Installed	Target Date	Rs. 1.0 Crore
ii. Non-Functional	Very poor to Severe +	Rs. 50 Lakh
	Moderate to Poor	Rs. 25 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe + /Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
Solid Waste/garbage dumping in Industrial Estates	Very poor to Severe +	Rs. 25.0 Lakh
	Moderate to Poor	Rs. 10 Lakh
Failure to water sprinkling on unpaved roads		
a) Hot-spots	Very poor to Severe +	Rs. 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs. 10.0 Lakh

In view of above mentioned directions and violations at your project and in view of invocation of GRAP directions of stage III for banning, restricting and regulating various activities to mitigate the present severe environmental conditions and protect the life and health of the citizens, it is hereby ordered with the directions to the unit **M/s R S B Projects Private Limited, RMC Plant, Kohand to Assandh Road, Village Kutana, Distt. Karnal** to deposit **Environment Compensation amount of Rs. 10,00,000/- (Ten Lakh only)** with the Haryana State Pollution Control Board as Environment Compensation on account of the damage caused by the unit to the environment.

**Online mode-**

**Account Holder Name- Haryana State Pollution Control Board**

**Account No.- 100053543757**

**IFSC Code: INDB0000164**

**Bank Name: INDUSIND BANK**

*(Signature)*

*(Signature)*  
Regional Officer  
Karnal Region



**Regional Office, Karnal Region  
Haryana State Pollution Control Board**

2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal  
Website - [www.hspcb.org.in](http://www.hspcb.org.in) E-Mail Id- [hspcbrokar@gmail.com](mailto:hspcbrokar@gmail.com)



**CLOSURE DIRECTIONS**

The Commission for Air Quality Management in NCR and adjoining areas, vide Direction No. 83 dated 17th September, 2024, issued statutory direction for implementation of the revised schedule of the Graded Response Action Plan (GRAP), which is also available on the CAQM website ([caqm.nic.in](http://caqm.nic.in)), as and when orders under GRAP are invoked.

The Sub-Committee for invoking actions under the GRAP in its earlier meetings held, had invoked actions under Stage-I, Stage II and Stage-III of the GRAP on 14th October, 2024, 21st October, 2024 and 14th November, 2024.

The Sub-Committee in its urgent meeting held on 17th November, 2024 further reviewed the air quality scenario in the region as well as the forecasts for meteorological conditions and air quality index of Delhi made available by IMD/IITM.

The Sub-committee observed that the AQI of Delhi was recorded at 44 I (Severe) at 4:00 P.M on 17.11.2024 (today) and has been gradually increasing further and has already reached Severe+ category, as the AQI clocked 447, 452 and 457 at 5:00 PM, 6:00 PM and 7:00 P.M respectively. Further, the average AQI for Delhi is expected to remain in this adverse range owing to heavy fog, variable winds, highly unfavorable meteorological and climatic conditions. Forecasts from IMD/IITM also indicate a likelihood of the AQI of Delhi to particularly remain in higher end of "SEVERE"/"SEVERE+" category in the coming days, owing to unfavorable climatic conditions.

Keeping in view the prevailing trend of air quality, in an effort to prevent further deterioration of the air quality, the sub-committee decided that All actions as envisaged under Stage IV of the GRAP i.e., 'Severe+' category (DELHI AQI > 450) be implemented in right earnest by all the agencies concerned in the NCR, with immediate effect, in addition to the stage I, II and III actions already in force.

Therefore, in an effort to prevent further deterioration of the air quality, the Sub Committee decided that ALL actions as envisaged under Stage IV of the GRAP -'severe+' Air Quality (DELHI AQI>450) be implemented in right earnest by all the agencies concerned in the NCR, in addition to the Stage-I, II and III actions already in force, from 8:00 A.M. of 18.11.2024 in the National Capital Region (NCR).

Whereas the unit **M/s JPS Earth Movers Pvt. Ltd. Near Moonak Head, Village Moonak, Karnal** was engaged in the process of Ready Mix Concrete (RMC), which is covered under Green category as per policy order dated 04.12.2020 of the Board regarding categorization of industries and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, the above said unit was inspected by **Sh Rohtash JEE** on **22.11.2024** during the patrolling of the area for implementation of the directions issued by commission under GRAP and he reported the following violations made by the above said unit: -

1. CTE /CTO from HSPCB have not obtained.
2. RMC Plant was not operational during inspection.
3. RECD based DG set not provided at 125 KVA both DG sets are connected.
4. Large quantity of uncovered Construction material is lying at site.

Whereas the above said violations made on the part of the said unit are not only violating the provisions of Water Act 1974 and Air Act 1981 but also creating an emergent situation by contributing pollution in the environment causing further deterioration of the air quality up to Severe+ Category which is creating difficulties in breathing of the peoples residing in the nearby locations. Hence closure action against the above said activity is the need of hour in large public interest.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

It is also pertinent to mention here that EPCA has been dissolved and Commission for Air Quality Management in NCR and adjoining areas (CAQM) had been constituted vide MoEF&CC notification dated 05.11.2020 for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

THEREFORE, in view the above mentioned facts and in compliance of the Directions of the CAQM issued under Section 12 of the CAQM Act 2021, the undersigned hereby issue the direction/order to close down the operation of the above said RMC as M/s JPS Earth Movers Pvt. Ltd. Near Moonak Head, Village Moonak, Karnal by sealing its plant and machinery & DG set, if any, along-with directions to stop the electricity supply of the above said unit, with immediate effect.

The actions and proceedings under the relevant sections and provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 would be carried out separately without prejudice to this direction/order against the said project/activity/industry also.

**Regional officer  
Karnal Region**

**Endst. No. HSPCB/KAR/2024/5210-17**

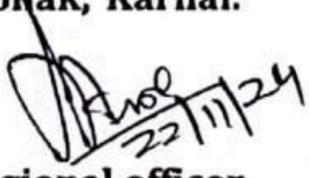
**Dated: 22 / 11 / 2024**

A copy of this Direction/Order is forwarded to the following for information and necessary action:

1. The Hon'ble Chairman, Haryana State Pollution Control Board, Panchkula with respect to the discussion held in the Review Meeting for GRAP held under his able Chairmanship on 19/11/2024.
02. The Deputy Commissioner, Karnal with a request to appoint a Duty Magistrate along with necessary police protection for the compliance of the said Direction/Order.
03. The Superintendent of Police, Karnal with a humble request to direct concerned DSP and SHO to ensure that the said project/activity/industry doesn't operate till these orders are suspended/revoked by the competent authority.
04. The Sr. E.E., Air Cell, Haryana State Pollution Control Board, Panchkula the same order/direction is issued with respect to the discussion held in the Review Meeting for GRAP held under the able Chairmanship of Hon'ble Chairman, HSPCB on

19/11/2024 and the verbal directions/communications as passed/issued by your good-self in the said meeting.

05. The S.D.M, Karnal with a request to issue necessary direction/order against the said project/activity/industry under **Section 152 BNSS| Bharatiya Nagarik Suraksha Sanhita (BNSS)** as the same is a source of public nuisance also. Further, he is requested to appoint a Duty Magistrate along with necessary police protection for the compliance of the said Direction/Order.
06. The Superintending Engineer, UHBVN, Karnal to stop the electricity supply of said unit.
07. Mr. Rohtash, JEE, Karnal. He is requested to ensure compliance of the closure order immediately. The JEE shall also initiate legal action and propose environment compensation as applicable, as per the environment compensation policy of the Haryana State Pollution Control Board and CAQM.
08. **M/s JPS Earth Movers Pvt. Ltd. Near Moonak Head, Village Moonak, Karnal.  
9838193037, 7015839645**

  
22/11/24  
**Regional officer  
Karnal Region**



**Regional Office, Karnal Region  
Haryana State Pollution Control Board**

2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal  
Website - [www.hspcb.org.in](http://www.hspcb.org.in) E-Mail Id- [hspcbrokar@gmail.com](mailto:hspcbrokar@gmail.com)



No. HSPCB/KAR/2024/5222

Dated: 22 / 11 / 2024

**ENVIRONMENTAL COMPENSATION ORDER**

**Sub. - Environmental Compensation order against - M/s JPS Earth Movers Pvt. Ltd. Near Moonak Head, Village Moonak, Karnal or non compliance of CAQM order No.1200 17/27/GRAP/2021/CAQM 1092 Dated 14.11.2024 (GRAP Stage III directions) issued by Commission for Air Quality Management in NCR and adjoining areas.**

Whereas, Ministry of Environment, Forest and Climate Change Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act 2021 (hereinafter referred as Act), has constituted the Commission;

Whereas, the Commission for Air Quality Management, (hereinafter referred as CAQM) from time to time, has issued directions in respect of measures to abate air pollution in the National Capital Region including directions for strict compliance of air pollution control laws in force;

Whereas, the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 empowers the Commission to take all such measures and issue directions as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

Whereas, CAQM has invoked the various restrictions as defined by Stage-I of GRAP vide order dated 14.10.2024.

Whereas, CAQM has invoked the various restrictions as defined by Stage-II of GRAP vide order dated 21.10.2024.

Whereas, CAQM has invoked the various restrictions as defined by Stage-III of GRAP vide order dated 14.11.2024, which includes:-

1. Further intensify the frequency of mechanized sweeping of roads.
2. Ensure daily water sprinkling along with dust suppressants, before peak traffic hours, on roads and right of ways including hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.
3. Further intensify public transport services. Introduce differential rates to encourage off peak travel.
4. (i) Enforce strict ban on the following categories of dust generating/ air pollution causing C&D activities in the entire NCR:
  - Earthwork for excavation and filling including boring & drilling works.
  - Piling works.
  - All demolition works.
  - Laying of sewer line, water line, drainage and electric cabling etc. by open trench system.
  - Brick / masonry works.
  - Operation of RMC batching plant.
  - Major welding and gas-cutting operations. Minor welding activities for MEP (Mechanical, Electrical and Plumbing) works to be, however, permitted.
  - Painting, polishing and varnishing works etc.
  - Cement, Plaster / other coatings, except for minor indoor repairs/ maintenance.
  - Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/ maintenance.
  - Water Proofing work (Excluding Chemical water proofing).
  - Road construction activities and major repairs.

- Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murrum, pebbles, crushed stone etc. anywhere within / outside the project sites.
- Movement of vehicles carrying construction materials on unpaved roads.
- Any transportation of demolition waste.

Note: All construction related activities, other than those listed under 4(i) above, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.

(ii) All C&D related activities, including those under 4(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:

- Projects for Railway services and stations
  - Projects for Metro Rail Services and stations
  - Airports and Inter State Bus Terminals
  - National security/ defence related activities/ projects of national importance;
  - Hospitals/ health care facilities
  - Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, telecommunication services (Only for non-open trench works) etc.
  - Sanitation projects like sewage treatment plants and water supply projects etc.
  - Ancillary activities, specific to and supplementing the above project categories.
- Close down operations of stone crushers in the entire NCR.
  - Close down all mining and associated activities in the entire NCR.
  - NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and US IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.
  - GNCTD to impose strict restrictions on plying Delhi - registered Diesel operated Medium Goods Vehicles (MGVs), of RS-III standards or below, in Delhi, except those carrying essential commodities / providing essential services.
  - GNCTD to not permit BS-III and below diesel operated LCVs (goods carriers) registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.
  - Do not permit Inter-State buses from NCR states other than EVs/CNG/BS-VI diesel, to enter Delhi (excluding buses /Tempo travelers operated with All India Tourist Permit).
  - State Govts. in the NCR and the GNCTD may take a decision on discontinuing physical classes in schools for children up to Class V and conducting classes in an online mode.

Further, citizens may be urged to adhere to the citizen charter and assist in effective implementation of the GRAP measures aimed towards sustaining and improving the Air Quality in the Region, in addition to the citizen charter of Stage-I& Stage-II, as under:-

- Walk or use cycles for small distances.
- Choose a cleaner commute. Share a ride to work or use public transport.
- People, whose positions allow working from home, may work from home.
- Do not use coal and wood for heating purpose.
- Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass/wood / MSW
- Combine errands and reduce trips.

Whereas, CAQM has invoked the various restrictions as defined by Stage-IV of GRAP vide order dated 17.11.2024, which includes:-

1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services). A11 LNG/ CNG / Electric/ BS-VI Diesel trucks) shall, however, be permitted to enter Delhi.

2. Do not permit LCVs registered outside Delhi, other than EVs / CNG / BS-VI diesel, to enter Delhi, except those carrying essential commodities / providing essential services.
3. Enforce strict ban on plying of Delhi - registered BS-IV and below diesel operated Medium Goods Vehicles (MGVs) and Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.
4. Ban C&D activities, as in the GRAP Stage-III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, tele-communication etc.
5. NCR State Govts. and GNCITD may take a decision on discontinuing physical classes even for classes VI - IX, class XI and conduct lessons in an online mode
6. NCR State Governments / CNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.
7. Central Government may take appropriate decision on permitting work from home for employees in central government offices.
8. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.

Further, citizens may be urged to adhere to the citizen charter and assist in effective implementation of the GRAP measures aimed towards sustaining and improving the Air Quality in the Region, in addition to the citizen charter of stage-1, Stage-II and Stage-III, as under:-

- Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible.

Whereas, AQI of Delhi since morning of 17.11.2024 is hovering in "SEVERE" Category. At around 4:00 P.M of 14.11.2024, AQI of Delhi has been recorded as 424 (Severe Category).

Whereas your unit **M/s JPS Earth Movers Pvt. Ltd. Near Moonak Head, Village Moonak, Karnal** is a RMC plant and was inspected by Sh. Rohtash Dahiya, JEE/Field Officer, HSPCB, Karnal Region on 21/11/2024 and during inspection/visit, your project found non complaint in following aspects:-

1. **CTE /CTO from HSPCB have not obtained.**
2. **RMC Plant was not operational during inspection.**
3. **RECD based DG set not provided at 125 KVA both DG sets are connected.**
4. **Large quantity of uncovered Construction material is lying at site.**

Whereas by doing so, your unit is emitting air emission pollutants into the atmosphere in violation of the above said act/Rules & directions and endangering the life of public at large.

Whereas, you are liable to pay the environmental compensation in terms of the direction of the HSPCB issued vide letter No. HSPCB/PLG/2021/2351-79 dated 22.12.2021 as assessed by the Board as per methodology defined as under:-

<b>Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.</b>		
<b>Activity</b>	<b>State of Air Quality</b>	<b>Environmental Compensation (Rs.)</b>
Industrial Emissions	Severe +/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>		
i. Not Installed	Target Date	Rs. 1.0 Crore
	Very poor to Severe+	Rs. 50 Lakh
	Moderate to Poor	Rs. 25 Lakh
ii. Non-Functional		

Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/Emergency	Rs. 1.0 Crore
	Severe	Rs. 50 Lakh
	Very Poor	Rs. 25 Lakh
	Moderate to Poor	Rs. 10 Lakh
Solid Waste/garbage dumping in Industrial Estates	Very poor to Severe +	Rs. 25.0 Lakh
	Moderate to Poor	Rs. 10 Lakh
Failure to water sprinkling on unpaved roads		
a) Hot-spots	Very poor to Severe +	Rs. 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs. 10.0 Lakh

In view of above mentioned directions and violations at your project and in view of invocation of GRAP directions of stage III for banning, restricting and regulating various activities to mitigate the present severe environmental conditions and protect the life and health of the citizens, it is hereby ordered with the directions to the unit **M/s JPS Earth Movers Pvt. Ltd. Near Moonak Head, Village Moonak, Karnal** to deposit **Environment Compensation amount of Rs. 10,00,000/- (Ten Lakh only)** with the Haryana State Pollution Control Board as Environment Compensation on account of the damage caused by the unit to the environment.

**Online mode-**

**Account Holder Name- Haryana State Pollution Control Board**

**Account No.- 100053543757**

**IFSC Code: INDB0000164**

**Bank Name: INDUSIND BANK**

  
Regional Officer  
Karnal Region



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**Regional Office, Karnal Region**  
**Haryana State Pollution Control Board**



2<sup>nd</sup> floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal  
Website - [www.hspcb.org.in](http://www.hspcb.org.in) E-Mail Id- [hspcbrokar@gmail.com](mailto:hspcbrokar@gmail.com)

Annexure-47

No. HSPCB/KAR/2025/ 947

email also

Dated: 07/02/2025

To

**M/s Sandhu Construction Company**  
vpo-munak, Dist: Karnal, Haryana.

**Sub: - Show Cause notice for closure under section 31 - A of the Air (Prevention and Control of Pollution) Act, 1981 & under section 33 - A of the Water (Prevention and Control of Pollution) Act, 1974.**

Whereas, your unit was inspected was inspected by CPCB Team along with officers of HSPCB, Karnal on dated 07.02.2025.

Whereas, the following shortcomings were found in your unit-

1. Boundary wall not provided along 03 sides of unit (Only front has boundary wall).
2. Adequate plantation not provided along boundary wall of unit..

**THEREFORE**, you are hereby show caused for **10 days** as to submit the compliance report after removing the above said short comings.

In case you fail to comply with the deficiencies mentioned above within stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant action against your unit under section 33 - A of the Water (Prevention and control of Pollution) Act, 1974 & unit under section 31 - A of the Air (Prevention and control of Pollution) Act, 1981.

**This may be treated as most urgent**

  
7/2/25  
**Regional officer**  
**Karnal Region**



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Annexure-48  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
क्षेत्रीय निदेशालय, चण्डीगढ़  
Central Pollution Control Board  
Regional Directorate, Chandigarh

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA)

No: CM-13011/308/2024/RD-CHD/SPL-1

Date: 16.02.2025

सेवा में,

सदस्य सचिव  
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड (एचएसपीसीबी)  
सी-11, सेक्टर-6, पंचकुला, हरियाणा

**Sub :** Ensure compliance in the NGT matter of OA No. 1132 of 2024; Deepak Versus State of Haryana

Sir,

This has reference to Hon'ble NGT Order dated 18/11/2024 in OA No. 1132 of 2024; Deepak Versus State of Haryana illegal and unauthorized operation of Ready Mix Concrete Plants in violation of environmental laws causing air and water pollution in Panipat region.

A Joint Committee was constituted in the above matter by Hon'ble NGT comprising of *District Magistrate, Panipat; Haryana State Pollution Control Board; and, Central Pollution Control Board.*

The above Joint Committee carried out site inspections on 04/12/2024 and 07/02/2025 in compliance to this order of Hon'ble NGT Tribunal to address the points raised in the letter petition. The observations/findings made by the Joint Committee are reproduced below:

1. During the first site visit on 04/12/2024, the Joint Committee identified 23 Ready Mix Concrete (RMC) plants in the area. Out of these, 17 RMC plants fall under the jurisdiction of the HSPCB Regional Office, Panipat, while the remaining 06 are under the jurisdiction of the HSPCB Regional Office Karnal.
2. Out of the 17 RMC plants in the Panipat region, 16 RMC Plants have been set up without obtaining Consent to Establish (CTE) from HSPCB and are also operating without obtaining Consent to Operate (CTO) from HSPCB. The list of RMC Plants located in Panipat region alongwith state of Consent to Operate, is given in Table 1.
3. Out of 06 RMC Plants located in Karnal region, 05 RMC have been established without obtaining Consent to Establish (CTE) from HSPCB and have not obtained Consent to Operate (CTO) from HSPCB.
4. All 21 RMC plants (16 in the Panipat region and 5 in the Karnal region) that were found to be established and operational without consent from HSPCB have been set up on agricultural land without obtaining the required Change of Land Use (CLU) certificate.
5. None of the 21 RMC plants (16 in the Panipat region and 5 in the Karnal region), which were established and operating without consent from HSPCB, have obtained permission for groundwater abstraction.
6. Two Units which have obtained consent to operate from HSPCB namely i) VRC Construction Company, Ready Mix Concrete Plant, Village Dadlana, Panipat (Panipat Region) and ii) Sandhu Construction Company, VPO Munak, Karnal (Karnal Region) were also inspected by the Joint Committee to verify the environmental compliance particularly with reference to dust control measures. Both the Units were found non-compliant with regard to implementation of dust suppression measures as per conditions of CTO.

It was concluded by the Joint Committee that the allegations of the applicant regarding i) Illegal and unauthorized operation of Ready Mix Concrete Plants in violation of environmental laws, ii) several construction companies have set up ready mix concrete plants on agriculture land of farmers by taking land on rent, iii) These plants are extracting groundwater illegally without permission of competent authority and iv) operation of these plants is also emitting huge quantity of dust causing air pollution in the area are correct.

The joint committee was informed by the member representing HSPCB that the following actions have been taken by HSPCB based on the findings of the Joint Committee in this matter:

**Panipat Region:**

- i. The Closure order have been issued to 16 RMC Plant which were identified by the Joint Committee established and operating without obtaining consent from the HSPCB. Out of these 16 RMC Plants, the recommendation has been sent by HSPCB Regional Office, Panipat for the approval of Competent Authority, for imposition of Environmental Compensation of 14 RMC Plants.
- ii. The recommendation for imposing Environmental Compensation on M/s VRC Construction Company, Ready Mix Concrete Plant, Village Dadlana, Panipat, which has obtained CTO but found to be violating the conditions of CTO and guidelines.

**Karnal Region:**

The Joint Committee was informed by HSPCB Regional Officer Karnal that:

- i. Out of 06 RMC Plants located in Karnal region, 05 RMC which were found to be established without obtaining Consent to Establish (CTE) from HSPCB and operating without obtaining Consent to Operate (CTO) from HSPCB, have been closed.
- ii. The action has been initiated on M/s Sandhu Construction Company, VPO Munak, Karnal, which has obtained CTO but found to be violating the conditions of CTO and guidelines

**In this context, the compliance of the following may be ensured by Haryana State Pollution Control Board :**

- i. HSPCB shall ensure compliance of its Orders issued to the RMC Plants.
- ii. HSPCB shall ensure that the RMS Plants closed by the Board operate only after obtaining Consent to Establish/Consent to Operate and also after complying with prescribed norms and guidelines.
- iii. HSPCB shall ensure regular monitoring of the compliance of the conditions of Consent to Establish (CTE)/Consent to Operate (CTO) granted to RMC Plants.
- iv. The action taken report on the above points shall be provided by HSPCB, to this Office from time to time.

*[Signature]*  
16/02/25  
(डॉ. नरेन्द्र शर्मा)  
क्षेत्रीय निदेशक

**Copy to:**

1. Divisional Head, IPC-V, CPCB HO, Delhi : for information please.
2. Divisional Head, Law, CPCB HO, Delhi : for information please.
3. PS to MS, CPCB Head Office, Delhi : for information please

*[Signature]*  
16/02/25  
क्षेत्रीय निदेशक